

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 799 OF 2023

IN THE MATTER OF:

RITISHA GOND D/O GOPAL GOND

.... APPLICANT

VERSUS

UNION OF INDIA & ORS.

....RESPONDENTS

INDEX

SL. NO.	PARTICULARS	PAGES
1.	Reply on behalf of Respondent No.7, U.P. Pollution Control Board.	1 – 20
2.	<u>ANNEXURE-R/7/1</u> True copy of the Inspection Report dated 29.11.2024 and 04.12.2024.	21 – 29
3.	<u>ANNEXURE-R/7/2</u> True copy of Environmental Clearance dated 12.09.2022.	30 – 40
4.	<u>ANNEXURE-R/7/3</u> True copy of CTO dated 24.11.2022.	41 – 44
5.	<u>ANNEXURE-R/7/4</u> True copy of letter dated 11.12.2024.	45
6.	<u>ANNEXURE-R/7/5</u> True copy of Environmental Clearance dated 07.10.2022.	46 – 56
7.	<u>ANNEXURE-R/7/6</u> True copy of CTO dated 21.12.2022.	57 – 61
8.	<u>ANNEXURE-R/7/7</u> True copy of closure order dated 10.01.2024.	62
9.	<u>ANNEXURE-R/7/8</u> True copy of Environmental Clearance dated 01.07.2022.	63 – 74
10.	<u>ANNEXURE-R/7/9</u> True copy of CTO dated 27.09.2022.	75 – 78
11.	<u>ANNEXURE-R/7/10</u> True copy of letter dated 11.12.2024.	79

12.	<u>ANNEXURE-R/7/11</u> True copy of Environmental Clearance dated 01.07.2022.	80 – 90
13.	<u>ANNEXURE-R/7/12</u> True copy of CTO dated 24.06.2024.	91 – 96
14.	<u>ANNEXURE-R/7/13</u> True copy of closure order dated 10.01.2024.	97
15.	<u>ANNEXURE-R/7/14</u> True copy of Environmental Clearance dated 01.07.2022.	98 – 108
16.	<u>ANNEXURE-R/7/15</u> True copy of CTO dated 27.09.2022.	109 – 112
17.	<u>ANNEXURE-R/7/16</u> True copy of letter dated 11.12.2024.	113
18.	<u>ANNEXURE-R/7/17</u> True copy of Environmental Clearance dated 10.11.2024.	114 – 120
19.	<u>ANNEXURE-R/7/18</u> True copy of CTO dated 11.02.2022.	121 – 126
20.	<u>ANNEXURE-R/7/19</u> True copy of letter dated 11.12.2024.	127
21.	<u>ANNEXURE-R/7/20</u> True copy of Environmental Clearance dated 18.05.2016.	128 – 134
22.	<u>ANNEXURE-R/7/21</u> True copy of CTO dated 23.04.2021.	135 – 140
23.	<u>ANNEXURE-R/7/22</u> True copy of letter dated 11.12.2024.	141

NEW DELHI

DATED: 11.12.2024



(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board,
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New Delhi-110001
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No.799 of 2023
(I.A. No. 889/2023)



IN THE MATTER OF:

Ritisha Gond D/o Gopal Gond

....Applicant

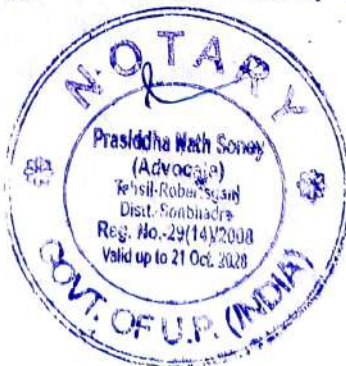
Versus

Union of India & Ors.

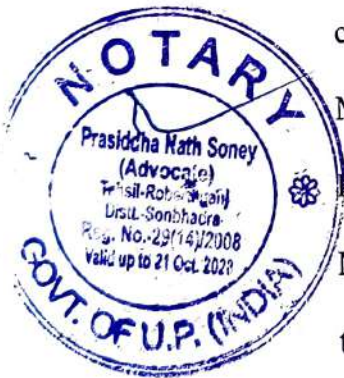
....Respondent(s)

REPLY ON BEHALF THE RESPONDENT NO.-7, UTTAR
PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE
TO ORDER DATED 30.08.2024 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI.

I, Reetesh Kumar Tewari S/o Shri J. N. Tewari aged about 50 years,
presently posted as Regional Officer, Uttar Pradesh Pollution Control
Board (hereinafter UPPCB), Sonbhadra, do hereby solemnly affirm and
state of oath as under;



1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and such I am competent and authorized to swear this affidavit.
2. That the present matter is about that the respondent no. 15 to 20 are carrying out illegal mining outside the approved lease area including the reserve forest. Further, plea is that they are using heavy drilling/blasting machines as well as uncontrolled blasting at Billi Markundi, Pargana Agori, Tehsil Obra, District Sonbhadra on Arazi No. 7536Ga, 7536 Gha, 4949Ka, 4949Kha/1, 4478Chha, 4478, 5593Ka, 5593Jha, 7407, 7407Ka, 7407Kha, 4860Ka and 4810 respectively.
3. That considering the nature of grievance this National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) vide its order dated 05.03.2024 constitute a Joint Committee comprising the representative of Member Secretary, CPCB, RO, MoEF&CC, DFO, Sonbhadra, District Magistrate, Sonbhadra and DGMS, Mines Safety, Varanasi Region by appointing the District Magistrate, Sonbhadra as a coordinating agency with direction that the Joint Committee will collect the information about extent of illegal mining, mining in the forest area, non-compliance of the EC condition and the extent of damage caused by the project proponent

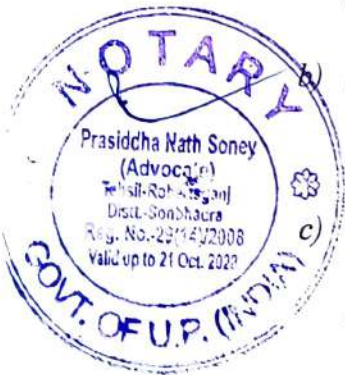


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to the environment and also suggest the remedial measures by submitting a report before Hon'ble Tribunal .

In compliance to the above diction a Joint Committee Report has been filed by the District Magistrate, Sonbhadra on 13.05.2024, uploaded on 14.05.2024.

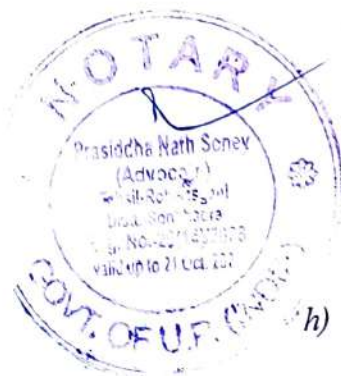
4. That further vide its order dated 15.05.2024 this Hon'ble Tribunal has provide a four weeks time to the Respondent Nos. 15 to 18 to file reply/objection to the Joint Committee Report. In pursuance to the said order Respondent Nos. 17 and 19 has filed their response on 29.08.2024.
5. That the Joint Committee vide its report dated 13.05.2024 has made the following Suggestions/Remedial Measures:
 - a) *All project proponents must be ensuring that all pillars should erect to demarcate the boundary and it should periodically reviewed by mines department.*
 - b) *All project proponents must erected display board showing mining detail.*
 - c) *Water sprinkler mounted tanks should have deployed by the project proponent on regular interval and daily basis to avoid the fugitive emissions on haul road.*
 - d) *There is no clear-cut limit on the depth of mining because the lease area is repeatedly lease. Therefore, the committee suggest*



(Signature)

that a maximum depth should be technically formulate at which mining should be allowed and area should be reclaimed when such depth is reached.

- e) *M/s Baba Khatu Industries, Arazi No.4478 Chha, Vill.-Billi Markundi, Teh.-Obra and District-Sonbhadra should operate mining lease after obtaining valid CTO from SPCB. If failed, UPPCB shall initiate action as per law.*
- f) *M/s K.D. Resources Pvt. Ltd. (Dolo Stone), Arazi No. 5593Ka (Khand-8) Area-4.230 Hectare, Vill.-Billi Markundi, Teh.-Obra and District-Sonbhadra should take action to avoid the water contaminations, which were stored in the pits. Mines water must be use as per mining plan and compliance report shall be submit within 01 month.*
- g) *The mine reclamation should be made mandatory. A proper reclamation plan with corresponding budget must be earmarked for that and best possible ecological reclamation must be ensured. It is the advice of the Joint Committee that a part of EC penalty collected in case of illegal mining should be exclusively used for reclamation.*
- h) *The concern department must ensure the strict compliance of EC conditions and the concern departments must periodically monitor and ensure strict compliance of the EC & CTO issued.*



6. That furthermore vide its order dated 30.08.2024 this Hon'ble Tribunal has passed the following directions:

"...3. Hence four weeks is granted to all the Respondents to file the reply/objection to the report and it will be open to the Applicant to file the rejoinders/objections to the report within three weeks thereafter by way of affidavit..."

7. The details of 07 Nos. of Dolo Stone mining leases found covered within this matter in tabulated format are as follows:-

S. NO.	NAME OF LEASE HOLDER AND MINING LEASE
1.	Arun Singh Yadav S/o Kripa Shankar Yadav, R/o. GF-1, Signature Square, Shiv Nagar Colony, Obra, Teh. Obra, District-Sonbhadra, U.P. Prop. M/s. Shri Mahadev Enterprises (Dolostone Mining Project), Arazi No. 7536Ga Mi, Area-4.902 Hectare, Vill.-Billi Markundi, Post & Teh.-Obra, District-Sonbhadra.
2.	Arun Singh Yadav S/o Kripa Shankar Yadav, R/o. GF-1, Signature Square, Shiv Nagar Colony, Teh. Obra, District-Sonbhadra, U.P. Prop. M/s. Shri Mahadev Enterprises (Dolostone Mining Project), Arazi No. 4949Kha, Area-5.880 Hectare, Vill.-Billi Markundi, Post & Teh.-Obra, District-Sonbhadra.
3.	Sachin Agrawal S/o Sri Shyam Sundar Agrawal, Resident of House No. 62, Transport Nagar Korba, , H.I.G. 07, Sector 2, Shankar Nagar, Raipur, Chhattisgarh-495677. Prop. M/s Omax Minerals Pvt. Ltd. (Dolostone), Arazi No. 4478Chha, Area-2.20 Hectare, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.
4.	Sri Sanjeev Kumar Sharma S/o Sri Jitendra Sharma, R/o 59, Chakrapur Paper Mill Colony, Near Metro, Nishatganj Mahanagar, Lucknow, Uttar Pradesh-226006. M/s. Baba Khatu Industries, Arazi No.4478 Chha, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.



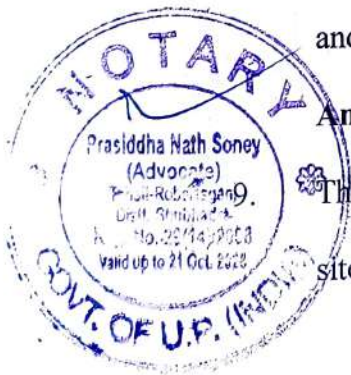
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S. NO.	NAME OF LEASE HOLDER AND MINING LEASE
5.	Sri Manish Khushlani S/o Sri Raj Kumar Khushlani, Resident of Jabarpatra, Gali No. 2, New Sarkanda, Moolchandra Complex, Karbala Road, Old Bus Station, District Bilaspur, Chhattisgarh. Prop. M/s. K.D. Resources Pvt. Ltd. (Dolo Stone), Arazi No. 5593Ka (Khand-8) Area-4.230 Hectare, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.
6.	Suresh Chandra Giri S/o of Shri Keshaw Giri, C/o Rajeev Kumar Sharma Resident of Hydell Colony, Post-Chopan, District-Sonbhadra, Pin 231205. Prop. M/s Shri Suresh Chandra Giri (Dolo Stone), Gata No.-7407 Ka, Area-1.87 Acre, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.
7.	Sakib Khan S/o Shabbir Khan, Resident of Rakshahanwa, District-Ghazipur presently residing at Akash Nagar Chopan, District-Sonbhadra. Prop. M/s Balaji Stone Works, Area-2.526 Acres, Gata No. 4860 Ka and 4810, Vill.-Bili Markundi, Tehsil-Obra, District-Sonbhadra

8. That in compliance of direction passed by this Hon'ble Tribunal, the officials of the UPPCB have carried an inspection of the above mentioned 07 concerned Mining Leases respectively on 29.11.2024 and 04.12.2024. A copy of the inspection reports dated 29.11.2024 and 04.12.2024 are collectively being annexed herewith as

Annexure No.R7/1.

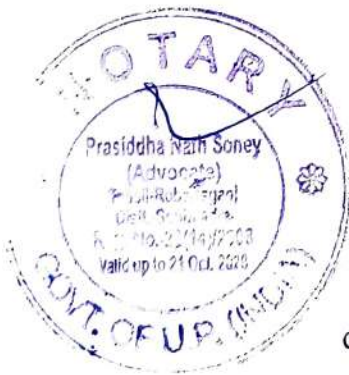
That during the field visit, the salient observation/facts were found at site visits of above concerned Mining leases are as follows:-



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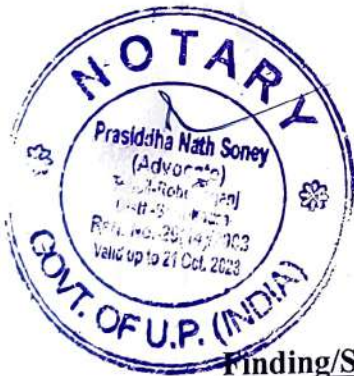
**1.1. M/s Shri Mahadev Enterprises (Dolostone Mining Project),
Arazi No. 7536 Ga Mi, Area-4.90 Hectare, Vill.-Billi
Markundi, Post & Teh.-Obra, District-Sonbhadra.**

- a) The mining lease is located at Arazi No. 7536Ga Mi, Vill.-Billi Markundi, Post & Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 4.90 Hectare as per issued Environment Clearance dated 12.09.2022.
- b) The proponent has obtained environment clearance from State Level Environmental Impact Assessment Authority (SEIAA) vide EC identification no. EC22B001UP184723 dated-12.09.2022. A copy of Environmental Clearance dated 12.09.2022 is being annexed as **Annexure No.R7/2.**
- c) The proponent has obtained CTO from the UPPCB vide ref. no. 167710/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022 dated-24.11.2022. As per CTO, the production/mining capacity of Dolo Stone is 156800 cubic meters per year by open cast and semi mechanized method. This CTO is valid up to 31.12.2026. A copy of CTO dated 24.11.2022 is being annexed as **Annexure No.R7/3.**
- d) The geo-coordinate of the Mining lease is 24.46671-Latitude & 83.029482-Longitude.



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- e) During field inspection, mining lease was found non-operational. Further, Representative of above Mining lease present during visit informed that the Mining lease is non-operational since, 15 days.
- f) During Visit water sprinkling was done through water tanker. Further, Water sprinkling Mechanism was found established in Mining premises.
- g) During visit Display Board of the mining lease was found established.
- h) The proponent has established partially fencing around the whole periphery of the lease area.
- i) The proponent has developed adequate tiers of plantation around the lease area.
- j) The proponent has constructed the septic tank for disposal of domestic effluent.
- k) That the pillars at each co-ordinates mentioned were found visible at the site.



Finding/Suggestion:

During inspection dated 04.12.2024, mining lease was found non-operational and non-complying the conditions of CTO issued by UPPCB. Therefore, UPPCB, has issued show cause notice under section 31-A of Air (Prevention and Control of Pollution) Act 1981 to the mining lease

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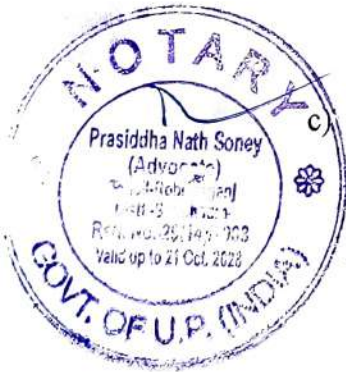
vide letter dated 11.12.2024 regarding imposing Environmental Compensation. A copy of letter dated 11.12.2024 is being annexed as **Annexure No.R7/4.**

1.2. **M/s Shri Mahadev Enterprises (Dolostone Mining Project),**
Arazi No. 4949Kha, Area-5.880 Hectare, Vill.-Billi
Markundi, Teh.-Obra, District-Sonbhadra.

a) The mining lease is located at Arazi No. 4949Kha, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 5.880 Hectare as per environment clearance dated 07.10.2022.

b) The proponent has obtained environment clearance from State Level Environmental Impact Assessment Authority (SEIAA) vide EC identification no. EC22B001UP142385 dated-07.10.2022. A copy of Environmental Clearance dated 07.10.2022 is being annexed as **Annexure No.R7/5.**

c) The proponent has obtained CTO from the UPPCB vide ref. no.172717/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SO NBHADRA/2022 dated 21.12.2022. As per CTO, the production/mining capacity of Dolo stone is 188160 cubic meters per year by open cast and semi mechanized method. This CTO is valid upto 31.12.2026. A copy of CTO dated 21.12.2022 is being annexed as **Annexure No.R7/6.**

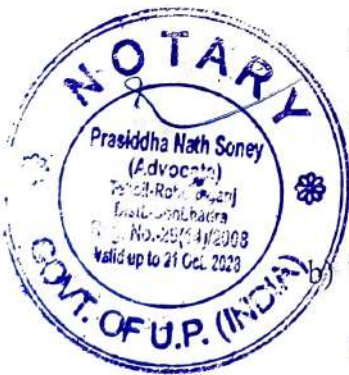


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- d) The geo-coordinate of the Mining lease is 24.47657 Latitude & 83.0166666-Longitude.
- e) Closure order has been issued to above Mining lease by UPPCB vide Ref. No. H05469/C-2/N.G.T.-66/Bandi/Aadesh/2024 dated 10.01.2024. A copy of closure order dated 10.01.2024 is being annexed as **Annexure No.R7/7**.
- f) During field inspection, mining lease was found non-operational/closed, in compliance of closure order dated 10.01.2024 issued by UPPCB.
- g) During visit Display Board of the mining lease was found established.

1.3. M/s Omax Minerals Pvt. Ltd. (Dolo stone), Arazi No. 4478Chha, Area-2.20 Hectare, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.

- a) The mining lease is located at Arazi No. 4478Chha, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 2.20 Hectare as per issued Environment Clearance dated 01.07.2022.



- b) The proponent has obtained Environment Clearance from State Level Environmental Impact Assessment Authority (SEIAA) vide EC identification no. EC22B001UP189507

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dated-01.07.2022. A copy of Environmental Clearance dated 01.07.2022 is being annexed as **Annexure No.R7/8**.

- c) The proponent has obtained CTO from the UPPCB vide Ref. No. 163904/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SO NBHADRA/2022dated-27.09.2022. As per CTO, the production/mining capacity of dolo stone is 70400 cubic meters per year by open cast and semi mechanised method. This CTO is valid up to 31.12.2026. A copy of CTO dated 27.09.2022 is being annexed as **Annexure No.R7/9**.
- d) The geo-coordinate of the Mining lease is 24.471207-Latitude & 83.023817-Longitude.
- e) During field inspection, mining lease was found non-operational. Further, Representative of above Mining lease present during visit informed that the Mining lease is non-operational since 1month.
- f) During visit to reduce dust emission, water sprinkling mechanism was not found established.
- g) During visit Display Board of the mining lease was found established.
- h) The proponent has established partially fencing around the whole periphery of the lease area.



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- i) The proponent has developed adequate tiers of plantation at one side around the lease area.

Finding/Suggestion:

During inspection dated 29.11.2024, mining lease was found non-operational and non-complying the conditions of CTO issued by UPPCB. Therefore, UPPCB, has issued show cause notice under section 31-A of Air (Prevention and Control of Pollution) Act 1981 to the mining lease vide letter dated 11.12.2024 regarding imposing Environmental Compensation. A copy of letter dated 11.12.2024 is being annexed as **Annexure No.R7/10.**

1.4. M/s. Baba Khatu Industries, Arazi No.4478 Chha, Vill.-Billi

Markundi, Teh.-Obra, District-Sonbhadra.

- a) The mining lease is located at Arazi No. 4478Chha, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 1.800 Hectare as per environment clearance dated 01.07.2022.

- b) The proponent has obtained environment clearance from State Level Environmental Impact Assessment Authority (SEIAA) vide identification no. EC22B001UP123805 dated-01.07.2022. A copy of Environmental Clearance dated 01.07.2022 is being annexed as **Annexure No.R7/11.**



c) The proponent has obtained CTO from the U.P. Pollution Control Board vide ref.no.210929/U PPCB/Sonebhadra (UPPCBRO) /CTO/both/SONBHADRA/2024 dated 24.06.2024. As per CTO, the production/mining capacity of dolo stone is 57600 cubic meters per year by open cast and semi mechanized method. This CTO is valid upto 31.12.2028. A copy of CTO dated 24.06.2024 is being annexed as **Annexure No.R7/12**.

d) Closure order has been issued to above Mining lease by UPPCB vide Ref. No. H05469/C-2/N.G.T.-66/Bandi/Aadesh/2024 dated 10.01.2024. A copy of closure order dated 10.01.2024 is being annexed as **Annexure No. R7/13**.

e) During field inspection, mining lease was found non-operational/closed, in compliance of closure order dated 10.01.2024 issued by UPPCB.

f) During visit Display Board of the mining lease was found established.



1.5. **M/s. K.D. Resources Pvt. Ltd. (Dolo Stone), Arazi No. 5593Ka (Khand-8), Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.**

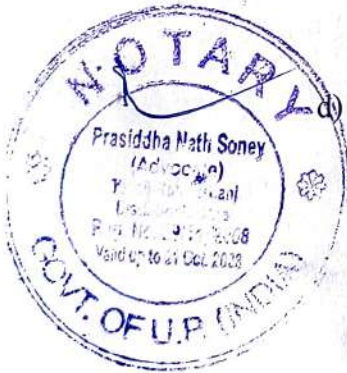
a) The mining lease is located at Arazi No. 5593Ka (Khand-8), Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra and

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sanctioned lease area of the mining lease is 4.230 Hectare as per environment clearance dated 01.07.2022.

b) The proponent has obtained Environment Clearance from State Level Environmental Impact Assessment Authority (SEIAA) vide EC identification no. EC22B00164590 dated- 01.07.2022. A copy of Environmental Clearance dated 01.07.2022 is being annexed as **Annexure No.R7/14**.

c) The proponent has obtained CTO from the U.P. Pollution Control Board vide ref.no. 163907/UPPCB/Sonebhadra (UPPCBRO) /CTO/ both /SONBHADRA /2022 dated 27.09.2022. As per CTO, the production/mining capacity of Dolo stone is 135360 cubic meters per year by open cast and semi mechanized method. This CTO is valid upto 31.12.2026. A copy of CTO dated 27.09.2022 is being annexed as **Annexure No. R7/15**.



d) During field inspection, mining lease was found non-operational. Further, Representative of above Mining lease present during visit informed that the Mining lease is non-operational since 1 Year.

e) During visit to reduce dust emission, water sprinkling mechanism was not found established.

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- f) The geo-coordinate of the Mining lease is 24.487014-Latitude & 83.003643-Longitude.
- g) During visit Display Board of the mining lease was found established.
- h) The proponent has established partially fencing around the periphery of the lease area.
- i) The proponent has developed adequate tiers of plantation around the lease area at one side.
- j) The proponent has constructed the septic tank for disposal of domestic effluent.
- k) That the pillars at each co-ordinate were found not visible at the site.



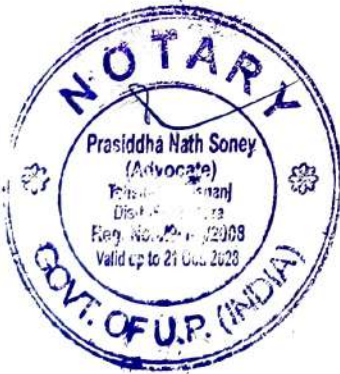
Finding/Suggestion:

During inspection dated 29.11.2024, mining lease was found non-operational and non-complying the conditions of CTO issued by UPPCB. Therefore, UPPCB, has issued show cause notice under section 31-A of Air (Prevention and Control of Pollution) Act 1981 to the mining lease vide letter dated 11.12.2024 regarding imposing Environmental Compensation. A copy of letter dated 11.12.2024 is being annexed as **Annexure No.R7/16.**

1.6. M/s Shri Suresh Chandra Giri (Dolo Stone), Gata No.-7407

Ka, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.

- a) The mining lease is located at Arazi No. 7407 Ka, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 1.87 Acres as per environment clearance dated 10.11.2014.
- b) The proponent has obtained environment clearance from District Level Environmental Impact Assessment Authority (DEIAA) vide letter no. 1756/ Parya/SEAC/2146/JDCA/2014 dated-10.11.2014. A copy of Environmental Clearance dated 10.11.2014 is being annexed as **Annexure No. R7/17**.
- c) The proponent has obtained CTO from the U.P. Pollution Control Board Vide ref.No.148298/UPPCB Sonebhadra (UPPCBRO)/CTO/Air/SONBHADRA/2022 dated 11.02.2022, CTO Air and vide ref. No. ref.No.148300 /UPPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADR A/2022 CTO dated-11.02.2022 CTO, Water. As per CTO, the production/mining capacity of dolo stone is 4000 cubic meters per year by open cast and semi mechanized method. This CTO is valid upto 31.12.2026. A copy of CTO dated 11.02.2022 is being annexed as **Annexure No. R7/18**.



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- d) The geo-coordinate of the Mining lease is 24.465158-Latitude & 83.037374-Longitude.
- e) During field inspection, mining lease was found non-operational. Further, Representative of above Mining lease present during visit informed that the Mining lease is non-operational since, 3 months.
- f) During visit to reduce dust emission, water sprinkling mechanism was not found established.
- g) During visit Display Board of the mining lease was found established.
- h) The proponent has established partially fencing around the whole periphery of the lease area.
- i) The proponent has developed adequate tiers of plantation around one side of the lease area.
- j) The proponent has not constructed the septic tank for disposal of domestic effluent.
- k) That the pillars at each co-ordinates mentioned were not found visible at the site.



Finding/Suggestion:

During inspection dated 29.12.2024, mining lease was found non-operational and non-complying the conditions of CTO issued by UPPCB. Therefore, UPPCB, has issued show cause notice under section 31-A of

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Air (Prevention and Control of Pollution) Act 1981 to the mining lease vide letter dated 11.12.2024 regarding imposing Environmental Compensation. A copy of letter dated 11.12.2024 is being annexed as Annexure No.R7/19.

1.7. M/s Balaji Stone Works, Gata No. 4860 Ka and 4810, Vill.-Bili Markundi, Tehsil-Obra, District-Sonbhadra.

a) The mining lease is located at Arazi No. 4860 Ka and 4810, Vill.-Bili Markundi, Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 2.56 Acres as per environment clearance dated 18.05.2016.

b) The proponent has obtained environment clearance from District Level Environmental Impact Assessment Authority (DEIAA) vide letter no.19/Parya/DEIAA/SBR/2016 dated-18.05.2016 A copy of Environmental Clearance dated 18.05.2016 is being annexed as Annexure No. R7/20.

c) The proponent has obtained CTO from the U.P. Pollution Control Board vide ref.no.118847/U PPCB/Sonebhadra (UPPCBRO)/CTO/Air/SONBHADRA/2021 and vide Ref. No. 118848/U PPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2022 dated-23.04.2021. As per CTO, the production/mining capacity of dolo stone is 20000 cubic meters per year by open cast and semi mechanized method.



(Handwritten signature)

This CTO is valid upto 31.12.2025. A copy of CTO dated 23.04.2021 is being annexed as **Annexure No. R7/21**.

- d) The geo-coordinate of the Mining lease is 24.474444-Latitude & 83.007813-Longitude.
- e) During field inspection, mining lease was found non-operational. Further, Representative of above Mining lease present during visit informed that the Mining lease is non-operational since, 1 week.
- f) During visit to reduce dust emission, water sprinkling mechanism was not found established.
- g) During visit Display Board of the mining lease was found established.
- h) The proponent has established partially fencing around the periphery of the lease area.
- i) The proponent has developed adequate tiers of plantation around one of the lease area.
- j) The proponent has not constructed the septic tank for disposal of domestic effluent.
- k) That the pillars at each co-ordinates mentioned were found visible at the site.



Finding/Suggestion:

During inspection dated 29.12.2024, mining lease was found non-operational and non-complying the conditions of CTO issued by UPPCB. Therefore, UPPCB, has issued show cause notice under section 31-A of Air (Prevention and Control of Pollution) Act 1981 to the mining lease vide letter dated 11.12.2024 regarding imposing Environmental Compensation. A copy of letter dated 11.12.2024 is being annexed as **Annexure No.R7/22**.

- 10. That the Annexure annexed to the present accompanying affidavit is true copies of their respective original.
- 11. That the above response on behalf of Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

[Handwritten Signature]
DEPONENT



VERIFICATION

I, the deponent above named, do hereby verify that the contents of para...11.....of the forgoing affidavit are true and correct to my knowledge and belief on basis of the documents. No part of it is false and that nothing has been concealed therefrom.

Verified at Rubees Road on this 11th day of December, 2024 .

Rakesh Kumar Tewari
[Handwritten Signature]

[Handwritten Signature]
DEPONENT

Deponent verified by Shri. [Signature] at [Signature] a.m./P.m.
Deponent before me on [Signature] understands and admits the truthness of facts mentioned in the affidavit/declaration and is understood only to him.

[Handwritten Signature]
H. Soney

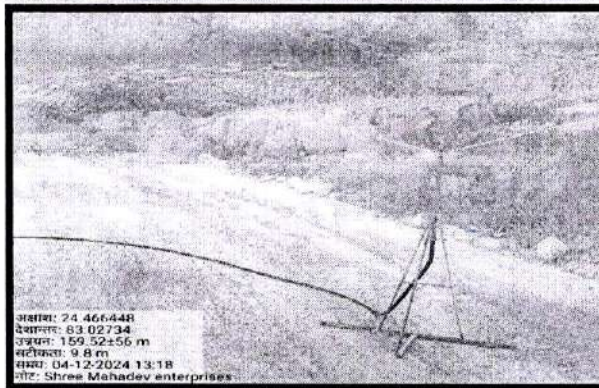
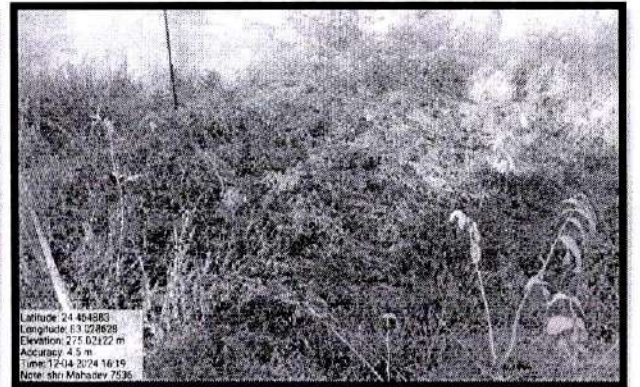
H. P. SONEY
ADV. - NOTARY
MANJ. SONBHADRA

90147

श्री महादेव इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-7536 ग मि, (क्षेत्रफल-4.90 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध राज्य बोर्ड द्वारा नोटिस/निर्देश दिये जाने के सम्बन्ध में अद्यतन निरीक्षण आख्या:-

उक्त संदर्भित खनन परियोजना मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-799/2023 "ऋतिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ" में पारित आदेश दिनांक-30.08.2024 में प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-04.12.2024 को किया गया। निरीक्षण के समय माइनिंग प्रतिनिधि के रूप में श्री साकिर अली, उपस्थित थे तथा माइनिंग का संचालन अस्थाई रूप से बन्द पाया गया। उपस्थित माइनिंग प्रतिनिधि द्वारा अवगत कराया गया कि माइनिंग का संचालन विगत 15 दिनों से बन्द है। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त खनन परियोजना ग्राम-बिल्ली मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के आराजी संख्या-7536 ग मि, पर स्थापित होना सूचित है। उक्त खनन परियोजना को खनिज उत्पादन हेतु स्टेट लेवल इन्वायरोमेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी, (उ0प्र0) के ई0सी0 आइडेन्टीफिकेशन नं0-EC22B001UP184723 फाइल नं0-7149.6803 दिनांक-12.09.2022 द्वारा पर्यावरणीय स्वीकृति निर्गत किया गया है।
2. उक्त खनन परियोजना का खनिज बिल्डिंग स्टोन (डोलो स्टोन) के उत्पादन हेतु खनन क्षेत्रफल 4.90 हेक्टेयर है। उक्त खनन परियोजना की डोलो स्टोन खनिज उत्पादन क्षमता 1,56,800 घन मीटर/वर्ष सूचित है। खनन परियोजना द्वारा सेमीमेकेनाइज्ड/ओपेन कॉस्ट माइनिंग पद्धति से डोलो स्टोन का खनन किया जाता है। उक्त खनन परियोजना स्थल का जीओ को-आर्डिनेट्स 24.46671 अक्षांश, 83.029482 देशान्तर है।
3. सम्बंधित माइनिंग के क्षेत्रफल एवं माइनिंग गहराई के सम्बन्ध में खनन विभाग से जानकारी प्राप्त किया जाना उचित होगा।
4. निरीक्षण के समय माइनिंग स्थल पर वॉटर टैंकर के माध्यम से जल का छिड़काव किया जाता पाया गया तथा माइनिंग परिसर में वॉटर सिंप्रकलर की व्यवस्था स्थापित पायी गयी।



(2)

5. उक्त खनन परियोजना क्षेत्र में Adequate Plantation आंशिक विकसित पाये गये। निरीक्षण के समय खनन परियोजना में डस्ट सप्रेसन हेतु वॉटर स्पिंकलर की व्यवस्था स्थापित पायी गयी। परियोजना द्वारा सहमति (जल एवं वायु) की शर्तों की अनुपालन हेतु अनुपालन आख्या प्रेषित नहीं की गयी है।
6. उक्त खनन परियोजना में घरेलू वहिस्राव के निस्तारण हेतु सेप्टिक टैंक की व्यवस्था स्थापित पायी गयी।
7. उक्त खनन परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-167710/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/SONBHADRA/2022 दिनांक-24.11.2022 द्वारा दिनांक-31.12.2026 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत है। उक्त में अधिरोपित शर्तों का आंशिक अनुपालन खनन परियोजना द्वारा किया जाता पाया गया।

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त संदर्भित खनन परियोजना श्री महादेव इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-7536 ग मि, (क्षेत्रफल-4.90 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र का संचालन अस्थायी रूप से बन्द होने के कारण तथा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति शर्तों का अनुपालन नहीं किये जाने के कारण बोर्ड मुख्यालय स्तर से सहमति शर्तों का अनुपालन किये जाने तक माइनिंग का कार्य बन्द रखे जाने के सम्बन्ध में माइनिंग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अन्तर्गत कारण बताओ नोटिस/निर्देश निर्गत किये जाने की संस्तुति की जाती है।

उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Rejeck
03/12/2024
(राजेश गौतम)
प्रयोगशाला सहायक

03/12/2024
(चन्द्रशेखर)
सहायक अभियन्ता

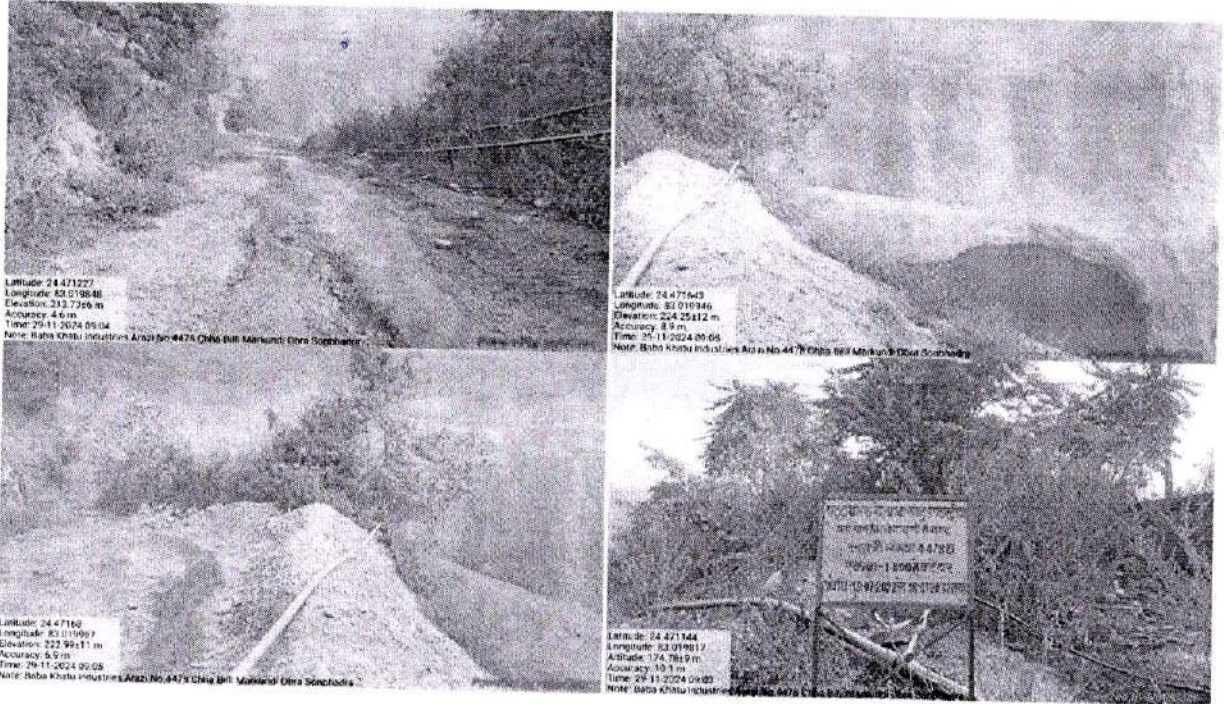
क्षेत्रीय अधिकारी महोदय,

3.12.2024
Ro

मेसर्स बाबा खाटू इण्डस्ट्रीज, आराजी नम्बर-4478छ, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के सम्बन्ध में अद्यतन निरीक्षण आख्या:-

उक्त संदर्भित खनन परियोजना मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-799/2023 "ऋतिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ" में पारित आदेश दिनांक-30.08.2024 में प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-29.11.2024 को किया गया। निरीक्षण के समय माईनिंग प्रतिनिधि के रूप में श्री राजेन्द्र चौधरी उपस्थित थे तथा माईनिंग का संचालन अस्थाई रूप से बन्द पाया गया। उपस्थित माईनिंग प्रतिनिधि द्वारा अवगत कराया गया कि माईनिंग का संचालन जून, 2024 से बन्द है। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त खनन परियोजना ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के आराजी नम्बर-4478छ पर स्थापित होना सूचित है। उक्त खनन परियोजना को खनिज उत्पादन हेतु स्टेट लेवल इन्वायरोमेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी, (उ0प्र0) के ई0सी0 आइडेन्टीफिकेशन नं0-EC22B001UP123805 फाइल नं0-7062-6749 दिनांक-01.07.2022 द्वारा पर्यावरणीय स्वीकृति निर्गत किया गया है।
2. उक्त खनन परियोजना का खनिज बिल्डिंग स्टोन (डोलो स्टोन) के उत्पादन हेतु खनन क्षेत्रफल 1.80 हेक्टेयर है। उक्त खनन परियोजना की डोलो स्टोन खनिज उत्पादन क्षमता 57600 घन मीटर/वर्ष सूचित है। खनन परियोजना द्वारा सेमीमेकेनाइज्ड/ओपेन कॉस्ट माइनिंग पद्धति से डोलो स्टोन का खनन किया जाता है। उक्त खनन परियोजना स्थल का जीओ को-आर्डिनेट्स 24.471144 अक्षांश, 83.019817 देशान्तर है।
3. सम्बंधित माईनिंग के क्षेत्रफल एवं माईनिंग गहराई के सम्बन्ध में खनन विभाग से जानकारी प्राप्त किया जाना उचित होगा।
4. उक्त खनन परियोजना को बोर्ड मुख्यालय के पत्र संख्या-एच05469/सी-2/एन0जी0टी0-66/बंदी आदेश/2024 दिनांक-10.01.2024 द्वारा बंदी आदेश जारी किया गया है। बंदी आदेश के अनुपालन में उक्त परियोजना बन्द है।



Pjesh

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(2)

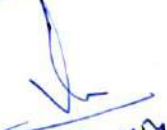
5. उक्त खनन परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-210929/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/SONBHADRA/2024 दिनांक-24.06.2024 द्वारा दिनांक-31.12.2028 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत है।

उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Rishi
03/12/2024
(राजेश गोतम)
प्रयोगशाला सहायक


03/12/2024
(चन्द्रशेखर)
सहायक अभियन्ता

क्षेत्रीय अधिकारी महोदय,


3.12.24
RW

मेसर्स के0डी0 रिसोर्सेज प्रा0लि0 (डोलो स्टोन), आराजी नम्बर-5593क, खण्ड नं0-8 (क्षेत्रफल-4.230 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के सम्बन्ध में आख्या:-

उक्त संदर्भित खनन परियोजना मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-799/2023 "ऋतिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ" में पारित आदेश दिनांक-30.08.2024 में प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-29.11.2024 को किया गया। निरीक्षण के समय माईनिंग प्रतिनिधि के रूप में श्री अंकित तिवारी, उपस्थित थे तथा माईनिंग का संचालन अस्थाई रूप से बन्द पाया गया। उपस्थित माईनिंग प्रतिनिधि द्वारा अवगत कराया गया कि माईनिंग का संचालन लगभग एक वर्ष से बन्द है।

बोर्ड मुख्यालय द्वारा प्रेषित टिप्पणी एवं आदेश के द्वारा निर्देशित किया गया है कि क्षेत्रीय कार्यालय के निरीक्षण आख्या में इकाई के अस्थाई रूप से संचालन बन्द होने की स्थिति स्पष्ट नहीं की गयी है, इसके अतिरिक्त पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जो के सम्बन्ध में भी आख्या प्रेषित नहीं की गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि पूर्व में दिनांक-29.11.2024 को निरीक्षण के समय इकाई प्रतिनिधि को अवगत कराया गया कि उनकी इकाई विगत एक वर्ष से बन्द है। निरीक्षण के समय इकाई का संचालन बन्द पाया गया। निरीक्षण के समय सहमति (जल एवं वायु) में अधिरोपित शर्तों का पूर्णतया अनुपालन किया जाता हुआ नहीं पाया गया। विस्तृत निरीक्षण आख्या इस कार्यालय के पत्र संख्या-जी1068/एसबीडी/1591/सी0टी0ओ0/माइन्स/2024 दिनांक-05.12.2024 द्वारा प्रेषित की गयी है।

बोर्ड मुख्यालय के टिप्पणी एवं आदेश तथा सहमति (जल एवं वायु) में अधिरोपित शर्तों का अनुपालन नहीं किये जाने के दृष्टिगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईड लाइन के अनुसार पर्यावरणीय क्षतिपूर्ति रू0 10,000/- प्रतिदिन अधिरोपित करने एवं उद्योग के विरुद्ध माईनिंग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अन्तर्गत कारण बताओ नोटिस/निर्देश निर्गत किये जाने की संस्तुति की जाती है।

उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Rajesh
10/12/2024
(राजेश गौतम)
प्रयोगशाला सहायक

10/12/2024
(चन्द्रशेखर)
सहा0पर्या0 अभियन्ता

क्षेत्रीय अधिकारी महोदय,

10.12.2024
Ro

मेसर्स सुरेश चन्द्र गिरी (डोलो स्टोन), गाटा नम्बर-7407क, ग्राम-बिल्ली-मारकुण्डी, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र के सम्बन्ध में आख्या:-

उक्त संदर्भित खनन परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-799/2023 "ऋतिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ" में पारित आदेश दिनांक-30.08.2024 में प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-29.11.2024 को किया गया। निरीक्षण के समय माईनिंग प्रतिनिधि के रूप में श्री मनीष, उपस्थित थे तथा माईनिंग का संचालन अस्थाई रूप से बन्द पाया गया। उपस्थित माईनिंग प्रतिनिधि द्वारा अवगत कराया गया कि माईनिंग का संचालन लगभग तीन माह से बन्द है।

बोर्ड मुख्यालय द्वारा प्रेषित टिप्पणी एवं आदेश के द्वारा निर्देशित किया गया है कि क्षेत्रीय कार्यालय के निरीक्षण आख्या में इकाई के अस्थाई रूप से संचालन बन्द होने की स्थिति स्पष्ट नहीं की गयी है, इसके अतिरिक्त पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जो के सम्बन्ध में भी आख्या प्रेषित नहीं की गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि पूर्व में दिनांक-29.11.2024 को निरीक्षण के समय इकाई प्रतिनिधि को अवगत कराया गया कि उनकी इकाई विगत तीन माह से बन्द है। निरीक्षण के समय इकाई का संचालन बन्द पाया गया। निरीक्षण के समय सहमति (जल एवं वायु) में अधिरोपित शर्तों का पूर्णतया अनुपालन किया जाता हुआ नहीं पाया गया। विस्तृत निरीक्षण आख्या इस कार्यालय के पत्र संख्या-जी1069/एसबीडी/1590/सी०टी०ओ०/माइन्स/2024 दिनांक-05.12.2024 द्वारा प्रेषित की गयी है।


बोर्ड मुख्यालय के टिप्पणी एवं आदेश तथा सहमति (जल एवं वायु) में अधिरोपित शर्तों का अनुपालन नहीं किये जाने के दृष्टिगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईड लाइन के अनुसार पर्यावरणीय क्षतिपूर्ति रू० 10,000/- प्रतिदिन अधिरोपित करने एवं उद्योग के विरुद्ध माईनिंग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अन्तर्गत कारण बताओ नोटिस/निर्देश निर्गत किये जाने की संस्तुति की जाती है।

उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Rajesh
10/12/2024
(राजेश गौतम)
प्रयोगशाला सहायक


10/12/2024
(चन्द्रशेखर)
सहा०पर्या० अभियन्ता

क्षेत्रीय अधिकारी महोदय,


10.12.24
Ro

मेसर्स बालाजी स्टोन वर्क्स, आराजी संख्या-4860क एवं 4810, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के सम्बन्ध में आख्या:-

उक्त संदर्भित खनन परियोजना मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-799/2023 "ऋतिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ" में पारित आदेश दिनांक-30.08.2024 में प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-29.11.2024 को किया गया। निरीक्षण के समय माईनिंग प्रतिनिधि के रूप में श्री गुलाम मुस्तफा, उपस्थित थे तथा माईनिंग का संचालन अस्थाई रूप से बन्द पाया गया। उपस्थित माईनिंग प्रतिनिधि द्वारा अवगत कराया गया कि माईनिंग का संचालन एक सप्ताह से बन्द है।


बोर्ड मुख्यालय द्वारा प्रेषित टिप्पणी एवं आदेश के द्वारा निर्देशित किया गया है कि क्षेत्रीय कार्यालय के निरीक्षण आख्या में इकाई के अस्थाई रूप से संचालन बन्द होने की स्थिति स्पष्ट नहीं की गयी है, इसके अतिरिक्त पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जो के सम्बन्ध में भी आख्या प्रेषित नहीं की गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि पूर्व में दिनांक-29.11.2024 को निरीक्षण के समय इकाई प्रतिनिधि को अवगत कराया गया कि उनकी इकाई विगत विगत एक सप्ताह से बन्द है। निरीक्षण के समय इकाई का संचालन बन्द पाया गया। निरीक्षण के समय सहमति (जल एवं वायु) में अधिरोपित शर्तों का पूर्णतया अनुपालन किया जाता हुआ नहीं पाया गया। विस्तृत निरीक्षण आख्या इस कार्यालय के पत्र संख्या-जी1070/एसबीडी/1589/सी0टी0ओ0/माइन्स/2024 दिनांक-05.12.2024 द्वारा प्रेषित की गयी है।


बोर्ड मुख्यालय के टिप्पणी एवं आदेश तथा सहमति (जल एवं वायु) में अधिरोपित शर्तों का अनुपालन नहीं किये जाने के दृष्टिगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईड लाइन के अनुसार पर्यावरणीय क्षतिपूर्ति रू0 10,000/- प्रतिदिन अधिरोपित करने एवं उद्योग के विरुद्ध माईनिंग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अन्तर्गत कारण बताओ नोटिस/निर्देश निर्गत किये जाने की संस्तुति की जाती है।

उक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Rajesh
10/12/2024
(राजेश गौतम)
प्रयोगशाला सहायक


(चन्द्रशेखर)
सहा0पर्या0 अभियन्ता

क्षेत्रीय अधिकारी महोदय,


10.12.2024
RW

श्री महादेव इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-7536ग मि, (क्षेत्रफल-4.90 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के सम्बन्ध में आख्या:-

उक्त संदर्भित खनन परियोजना मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-799/2023 "ऋतिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ" में पारित आदेश दिनांक-30.08.2024 में प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-04.12.2024 को किया गया। निरीक्षण के समय माईनिंग प्रतिनिधि के रूप में श्री साकिर अली, उपस्थित थे तथा माईनिंग का संचालन अस्थाई रूप से बन्द पाया गया। उपस्थित माईनिंग प्रतिनिधि द्वारा अवगत कराया गया कि माईनिंग का संचालन विगत 15 दिनों से बन्द है।

बोर्ड मुख्यालय द्वारा प्रेषित टिप्पणी एवं आदेश के द्वारा निर्देशित किया गया है कि क्षेत्रीय कार्यालय के निरीक्षण आख्या में इकाई के अस्थाई रूप से संचालन बन्द होने की स्थिति स्पष्ट नहीं की गयी है, इसके अतिरिक्त पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जो के सम्बन्ध में भी आख्या प्रेषित नहीं की गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि पूर्व में दिनांक-04.12.2024 को निरीक्षण के समय इकाई प्रतिनिधि को अवगत कराया गया कि उनकी इकाई विगत 15 दिनों से बन्द है। निरीक्षण के समय इकाई का संचालन बन्द पाया गया। निरीक्षण के समय सहमति (जल एवं वायु) में अधिरोपित शर्तों का पुर्णतया अनुपालन किया जाता हुआ नहीं पाया गया। विस्तृत निरीक्षण आख्या इस कार्यालय के पत्र संख्या-जी1072/एसबीडी/1587/सी0टी0ओ0/माइन्स/2024 दिनांक-05.12.2024 द्वारा प्रेषित की गयी है।

बोर्ड मुख्यालय के टिप्पणी एवं आदेश तथा सहमति (जल एवं वायु) में अधिरोपित शर्तों का अनुपालन नहीं किये जाने के दृष्टिगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गार्ड लाइन के अनुसार पर्यावरणीय क्षतिपूर्ति रू0 10,000/- प्रतिदिन अधिरोपित करने एवं उद्योग के विरुद्ध माईनिंग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अन्तर्गत कारण बताओ नोटिस/निर्देश निर्गत किये जाने की संस्तुति की जाती है।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

Rajesh
10/12/2024
(राजेश गौतम)
प्रयोगशाला सहायक

10/12/2024
(चन्द्रशेखर)
सहा0पर्या0 अभियन्ता

क्षेत्रीय अधिकारी महोदय,

10/11/24
RO

मेसर्स ओमेक्स मिनिरल्स प्रा०लि० (डोलो स्टोन), आराजी नम्बर-4478छ, (क्षेत्रफल-2.20 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के सम्बन्ध में आख्या:-

उक्त संदर्भित खनन परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-799/2023 "ऋतिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ" में पारित आदेश दिनांक-30.08.2024 में प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-29.11.2024 को किया गया। निरीक्षण के समय माईनिंग प्रतिनिधि के रूप में श्री पप्पू खान, उपस्थित थे तथा माईनिंग का संचालन अस्थाई रूप से बन्द पाया गया। उपस्थित माईनिंग प्रतिनिधि द्वारा अवगत कराया गया कि माईनिंग का संचालन लगभग एक माह से बन्द है।

बोर्ड मुख्यालय द्वारा प्रेषित टिप्पणी एवं आदेश के द्वारा निर्देशित किया गया है कि क्षेत्रीय कार्यालय के निरीक्षण आख्या में इकाई के अस्थाई रूप से संचालन बन्द होने की स्थिति स्पष्ट नहीं की गयी है, इसके अतिरिक्त पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जो के सम्बन्ध में भी आख्या प्रेषित नहीं की गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि पूर्व में दिनांक-29.11.2024 को निरीक्षण के समय इकाई प्रतिनिधि को अवगत कराया गया कि उनकी इकाई विगत एक माह से बन्द है। निरीक्षण के समय इकाई का संचालन बन्द पाया गया। निरीक्षण के समय सहमति (जल एवं वायु) में अधिरोपित शर्तों का पुर्णतया अनुपालन किया जाता हुआ नहीं पाया गया। विस्तृत निरीक्षण आख्या इस कार्यालय के पत्र संख्या-जी1074/एसबीडी/1585/सी०टी०ओ०/माइन्स/2024 दिनांक-05.12.2024 द्वारा प्रेषित की गयी है।

बोर्ड मुख्यालय के टिप्पणी एवं आदेश तथा सहमति (जल एवं वायु) में अधिरोपित शर्तों का अनुपालन नहीं किये जाने के दृष्टिगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईड लाइन के अनुसार पर्यावरणीय क्षतिपूर्ति रू० 10,000/- प्रतिदिन अधिरोपित करने एवं उद्योग के विरुद्ध माईनिंग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अन्तर्गत कारण बताओ नोटिस/निर्देश निर्गत किये जाने की संस्तुति की जाती है।

उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

राजेस
10/12/2024
(राजेश गौतम)
प्रयोगशाला सहायक

चन्द्रशेखर
10/12/2024
(चन्द्रशेखर)
सहा०पर्या० अभियन्ता

क्षेत्रीय अधिकारी महोदय,

10/12/2024
RW

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The LESSEE
 MS SHRI MAHADEV ENTERPRISES
 Vill.- Billimarkundi, Teh.- Obra, Distt.- Sonbhadra -231205

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/78213/2021 dated 12 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001UP184723
2. File No.	7149-6803
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Building Stone (Gitti/ Boulder (Dolo Stone))
7. Name of Company/Organization	MS SHRI MAHADEV ENTERPRISES
8. Location of Project	Uttar Pradesh
9. TOR Date	21 Apr 2022

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 12/09/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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 and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/78213/2021 & SEIAA, U.P File no-7149 / 6803

Sub: Environmental Clearance for Proposed Building Stone (Gitti/ Boulder (Dolo Stone)) Mining at Gata No.- 7536 Ga Mi, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., (Leased Area- 4.900 ha.), M/s Shri Mahadev Enterprises.

Dear Sir,

This is with reference to your application / letter dated 27-11-2021, 28-12-2021, 03-01-2022, 07-04-2022, 12-06-2022, 30-06-2022 on above mentioned subject. The matter was considered by 671st SEAC in meeting held on 05-07-2022 and 636th SEIAA in meeting held on 03-08-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P to SEAC on 05-07-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone (Gitti/ Boulder (Dolo Stone)) Mining at Gata No.- 7536 Ga Mi, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., (Leased Area- 4.900 ha.), M/s Shri Mahadev Enterprises.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 17/Parya/SEIAA/6803/2021, dated 21/04 2022.
3. The public hearing was organized on 30/05/2022. Final EIA report submitted by the project proponent on 12/06/2022.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/78213/2021						
2.	File No. allotted by SEIAA, UP	7149 / 6803						
3.	Name of Proponent	M/s Shri Mahadev Enterprises, Contact Person- Shri Arun Singh Yadav S/o Shri Kripa Shankar Yadav						
4.	Full correspondence address of proponent	R/o- G.F-1, Signature Square, Shivnagar Colony, Obra, Tehsil- Obra, Distt. Sonbhadra, U.P.						
5.	Name of Project	Building Stone (Gitti/ Boulder (Dolo Stone)) Mining Project						
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 7536 Ga Mi						
7.	Name of Village	Billimarkundi						
8.	Tehsil	Obra						
9.	District	Sonbhadra						
10.	Name of Minor Mineral	Building Stone (Gitti/ Boulder (Dolo Stone))						
11.	Sanctioned Lease Area (in Ha.)	4.900 ha.						
12.	Max.& Min mRL within lease area	221 mRL- 188 mRL						
13.	Pillar Coordinates(Verified by DMO)	<table border="1" style="display: inline-table; vertical-align: middle;"> <thead> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	Pillars	Latitude (N)	Longitude (E)			
Pillars	Latitude (N)	Longitude (E)						

		A	24°27'58.45"N	83° 1'34.90"E
		B	24°28'06.34"N	83° 1'34.09"E
		C	24°28'06.56"N	83° 1'40.45"E
		D	24°28'02.99"N	83° 1'40.66"E
		E	24°28'00.95"N	83° 1'45.35"E
		F	24°27'58.15"N	83° 1'37.31"E
14.	Total Geological Reserves	4211907 m ³		
15.	Total Mineable Reserves	1553226 m ³		
16.	Total Proposed Production (in five year)	784000 m ³		
17.	Proposed Production / year	Year	Production	
		1 st	156800 m ³	
		2 nd	156800 m ³	
		3 rd	156800 m ³	
		4 th	156800 m ³	
		5 th	156800 m ³	
		Total	784000 m ³	
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.of working days	300 days		
21.	Working hours/day	8 Hours/Day		
22.	No.Of workers	46		
23.	No.Of vehicle movement /day	53 (approx.)		
24.	Type of Land	Govt. revenue land		
25.	Ultimate Depth of Mining	21.0 meter (average)		
26.	Nearest metalled road from site	0.60 km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.50	
		Suppression of dust	3.60	
		Plantation	5.00	
		Others(if any)	-----	
		Total	9.10	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development)., Lucknow, U.P. NABET/EIA/2124/RA 0224 Validity- May 01, 2024		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Sonbhadra (Khanan Anubhag) vide Letter No. 3254/Khanij/2021, Dated 30/09/2021		
31.	Details of Lease Area in approved DSR	Sudhi Patra No.-4616/khanij/2022, Dated 01-01-2022 at Page No.-1, S.No.- 3		
32.	Proposed CER cost	2.0 Lakh		
33.	Proposed EMP cost	33.70 Lakh		
34.	Length and breadth of Haul Road.	Length- 0.60 km, Width- more than 6.0 m		
35.	No. of Trees to be Planted	5000		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the 671th State Level Expert Appraisal Committee Meeting (SEAC) held on 05-07-2022 the 636th State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 03-08-2022 and decided to grant the Environmental Clearance to the title project for collection of 156800m³ per year lease area of 4.900 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.

13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.

16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
29. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
31. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
32. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.

33. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
34. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
35. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
36. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
37. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
38. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
39. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
40. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
41. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
42. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
43. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
44. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
45. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
46. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
47. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable

material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

48. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
49. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
50. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
51. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
52. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
53. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
54. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
55. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
56. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
57. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.

58. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
59. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
60. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
61. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
62. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
63. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
64. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
65. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
66. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
67. Project Proponent shall explore the possibility of using solar energy where ever possible.
68. Commitment towards CER has to be followed strictly.
69. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
70. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
71. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Sonebhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary

Member Secretary

Date: 9/12/2022 12:28:22 PM



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

167710/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Date: 24/11/2022

To,

M/s

SHRI MAHADEV ENTERPRISES(DOLOSTONE MINING PROJECT)

ARAZI NO. 7536 GA. MI. AREA-4.90 HECTARE, VILL. BILLI MARKUNDI, TEH. OBRA, DISTRICT-SONBHADRA(U.P.)

**Application Id-
18281748**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI MAHADEV ENTERPRISES(DOLOSTONE MINING PROJECT)** located at **ARAZI NO. 7536 GA. MI. AREA-4.90 HECTARE, VILL. BILLI MARKUNDI, TEH. OBRA, DISTRICT-SONBHADRA(U.P.)**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI MAHADEV ENTERPRISES(DOLOSTONE MINING PROJECT)** granted for the period from **24/11/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Gitti/Boulder(Dolo Stone)	156800	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of dolo Stone .			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Gitti/Boulder(Dolo Stone))-156800 Cu Meter/Year by opencast and semi mechanized mining in 4.9 Ha. leased area at ARAZI NO. 7536 GA. MI. AREA-4.90 HECTARE, VILL. BILLI MARKUNDI, TEH. OBRA, DISTRICT-SONBHADRA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC identification no. EC22B001UP184723 dated 12.09.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
6. The transportation of the materials and blasting shall be limited to day hours time only.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
9. All trucks, tractors used in transportation of dolo stone shall be covered by canvas sheet to prevent dust emission.
10. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
11. Rain water harvesting system shall be provided to recharge the ground water.
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by
RAJENDRA SINGH
Date: 2022.12.08 12:02:54
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

**RAJENDRA
SINGH**

Digitally signed by RAJENDRA
SINGH
Date: 2022.12.08 12:03:07
+05'30'

Chief Environmental Officer (circle-2)



संदर्भ सं०

Ref. No H20994/सी-2/वायु-570/का० ब० सं०/24

दिनांक

Date ... 11/12/24 ...

पंजीकृत

मेसर्स श्री महादेव इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट),
आराजी संख्या-7536 ग मि, (क्षेत्रफल-4.90 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा,
जनपद-सोनभद्र।

यह कि मेसर्स श्री महादेव इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-7536 ग मि, (क्षेत्रफल-4.90 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र जिसे आगे परियोजना कहा जायेगा, खनन के कार्य हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-2K के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 05.12.2024 एवं 10.12.2024 द्वारा प्रेषित आख्यानसार निरीक्षण दिनांक 04.12.2024 के समय माइनिंग परियोजना का संचालन अस्थायी रूप से बन्द पाया गया। परियोजना द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति (जल एवं वायु) की शर्तों की अनुपालन आख्या प्रेषित नहीं की गयी है तथा राज्य बोर्ड द्वारा खनन परियोजना को निर्गत सहमति जल एवं वायु आदेश में अधिरोपित शर्तों का पूर्णतयः अनुपालन किया जाता नहीं पाया गया। उक्त खनन परियोजना क्षेत्र में आंशिक वृक्षारोपण पाया गया।

यह कि क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 05.12.2024 एवं 10.12.2024 द्वारा परियोजना मेसर्स श्री महादेव इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-7536 ग मि, (क्षेत्रफल-4.90 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति शर्तों का अनुपालन नहीं किये जाने के कारण माइनिंग का कार्य बन्द रखे जाने के सम्बन्ध में माइनिंग परियोजना के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस/निर्देश निर्गत किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न परियोजना मेसर्स श्री महादेव इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-7536 ग मि, (क्षेत्रफल-4.90 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाइन के अनुसार रू० 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायें।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

राक्षग अधिकारी के अनुमोदनोपरान्त निर्गत

Atulish Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atulish Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,

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ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Contact Person
M/S SHRI MAHADEV ENTERPRISES
Araji No.- 4949 Kha, Village- Billimarkundi -231219

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/64123/2021 dated 06 Jul 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22B001UP142385 |
| 2. File No. | 6399 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | "Building Stone (Gitti/ Boulder (Dolo Stone))" Project at Araji No.-4949 Kha, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P. (Applied Area : 5.880 ha.) |
| 7. Name of Company/Organization | M/S SHRI MAHADEV ENTERPRISES |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 21 Apr 2022 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 07/10/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/64123/2021 & SEIAA, U.P File no-6399

Sub: Environmental Clearance for Proposed Building Stone (Gitti/ Boulder (Dolo Stone)) Mining at Gata No.- 4949 Kha, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., M/s Shri Mahadev Enterprises, (Leased Area 5.880ha).

Dear Sir,

This is with reference to your application / letter dated 23-06-2021, 02-0-2021, 16-12-2021, 03-01-2022, 13-01-2022, 07-04-2022, 06-7-2022, 29-07-2022 on above mentioned subject. The matter was considered by 677th SEAC in meeting held on 05-08-2022 and 646th SEIAA in meeting held on 02-09-2022.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd to SEAC on 05-08-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone (Gitti/ Boulder (Dolo Stone)) Mining at Gata No.- 4949 Kha, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., M/s Shri Mahadev Enterprises, (Leased Area 5.880ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 15/Parya/SEIAA/6399/2021, dated 21/04/2022.
3. The public hearing was organized on 10/06/2022. Final EIA report submitted by the project proponent on 06/07/2022.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/64123/2021		
2.	File No. allotted by SEIAA, UP	6399		
3.	Name of Proponent	M/s Shri Mahadev Enterprises, Contact Person- Shri Arun Singh Yadav		
4.	Full correspondence address of proponent	R/o- G.F-1, Signature Square, Shivnagar Colony, Obra, Tehsil- Obra, Distt. Sonbhadra, U.P.		
5.	Name of Project	Building Stone (Gitti/ Boulder (Dolo Stone)) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 4949 Kha		
7.	Name of Village	Billimarkundi		
8.	Tehsil	Obra		
9.	District	Sonbhadra		
10.	Name of Minor Mineral	Building Stone (Gitti/ Boulder (Dolo Stone))		
11.	Sanctioned Lease Area (in Ha.)	5.880 ha.		
12.	Max.& Min mRL within lease area	226 mRL- 190 mRL		
13.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	24°28'38.56"N	83° 0'59.67"E
		B	24°28'36.44"N	83° 0'59.32"E

		C	24°28'33.58"N	83° 0'59.62"E
		D	24°28'34.69"N	83° 0'57.44"E
		E	24°28'34.65"N	83° 0'56.13"E
		F	24°28'31.24"N	83° 0'55.96"E
		G	24°28'31.27"N	83° 0'55.49"E
		H	24°28'33.14"N	83° 0'54.05"E
		I	24°28'34.10"N	83° 0'52.36"E
		J	24°28'33.05"N	83° 0'51.52"E
		K	24°28'34.57"N	83° 0'49.42"E
		L	24°28'37.15"N	83° 0'49.79"E
		M	24°28'37.32"N	83° 0'47.66"E
		N	24°28'40.09"N	83° 0'47.75"E
		O	24°28'39.90"N	83° 0'53.02"E
		P	24°28'41.49"N	83° 0'53.13"E
		Q	24°28'41.46"N	83° 0'54.50"E
		R	24°28'40.70"N	83° 0'55.21"E
		S	24°28'40.20"N	83° 0'56.00"E
		T	24°28'39.44"N	83° 0'56.02"E
		U	24°28'39.18"N	83° 0'57.16"E
		V	24°28'38.49"N	83° 0'57.20"E
14.	Total Geological Reserves	4749228 m ³		
15.	Total Mineable Reserves	1524058 m ³		
16.	Total Proposed Production (in five year)	940800 m ³		
17.	Proposed Production / year	Year	Production	
		1 st	188160 m ³	
		2 nd	188160 m ³	
		3 rd	188160 m ³	
		4 th	188160 m ³	
		5 th	188160 m ³	
		Total	940800 m ³	
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.of working days	300 days		
21.	Working hours/day	8 Hours/Day		
22.	No.Of workers	46 (approx.)		
23.	No.Of vehicle movement /day	63 (approx.)		
24.	Type of Land	Govt. revenue land		
25.	Ultimate Depth of Mining	26.0 meter (average)		
26.	Nearest metalled road from site	0.30 km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.50	
		Suppression of dust	3.60	
		Plantation	6.00	
		Others(if any)	-----	
		Total	10.10	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/2124/RA0224		

		Validity- May 01, 2024
29.	Any litigation pending against the project or land in any court	No
30.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Sonbhadra vide Letter No. 1532/Khanij/2021, Dated 29.05.2021
31.	Details of Lease Area in approved DSR	Sudhi Patra No.-4616/ Khanij/ 2022 Dated- 01.01.2022 at Page No.-1, S.No.- 2
32.	Proposed CER cost	2.60 Lakh
33.	Proposed EMP cost	38.60 Lakh
34.	Length and breadth of Haul Road.	Length- 0.30 km, Width- more than 6.0 m
35.	No. of Trees to be Planted	6000

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 05-08-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 02-09-2022 and decided to grant the Environmental Clearance to the title project for collection of 188160 cum/year lease area of 5.88 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.

9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 6,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 30 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
29. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
31. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

32. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
33. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
34. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
35. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
36. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
37. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
38. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
39. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow every year.
40. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
41. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
42. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
43. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
44. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
45. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
46. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
47. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

48. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
49. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
50. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
51. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
52. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
53. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
54. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
55. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
56. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
57. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
58. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

59. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
60. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
61. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
62. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
63. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
64. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
65. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
66. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
67. Project Proponent shall explore the possibility of using solar energy where ever possible.
68. Commitment towards CER has to be followed strictly.
69. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
70. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
71. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The

SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate Sonbhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

**(Ajay Kumar Sharma)
Member Secretary, SEIAA**



Signature Not Verified

Digitally signed by Member Secretary
Member Secretary
Date: 10/7/2022 12:28:54 PM
Page 11 of 11



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172717/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Date: 21/12/2022

To,

M/s

SHRI MAHADEV ENTERPRISES(DOLOSTONE MINING PROJECT)

ARAZI NO. 4949KHA, AREA-5.880 HECTARE, VILL. BILLI MARKUNDI, POST-OBRA, TEH. OBRA, DISTRICT-SONBHADRA(U.P.)-231219

Application Id-19036526

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI MAHADEV ENTERPRISES(DOLOSTONE MINING PROJECT)** located at **ARAZI NO. 4949KHA, AREA-5.880 HECTARE, VILL. BILLI MARKUNDI, POST-OBRA, TEH. OBRA, DISTRICT-SONBHADRA(U.P.)-231219.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI MAHADEV ENTERPRISES(DOLOSTONE MINING PROJECT)** granted for the period from **21/12/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Gitti/Boulder Dolostone)	188160	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Gitti/Boulder Dolostone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda/Gitti/Boulder)-188,160 Cu Meter/Year by opencast and semi mechanized mining in 5.88 hectare leased area at ARAZI NO. 4949 KHA, VILL. BILLI MARKUNDI, POST-OBRA, TEH. OBRA, DISTRICT-SONBHADRA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) EC identification no. EC Identificataon No. EC22B001UP142385 dated 07.10.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda/Gitti/Boulder).
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.
11. Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

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Date: 2022.12.22 09:49:36 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

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RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2022.12.22 09:49:59 +05'30'

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Chief Environmental Officer (circle-2)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No: H05469 / सी-2 / एम्पोजीटी-68 / बंदी आदेश / 2024

Dated: 10-01-2024

Shri Arun Singh Yadav, R/o- Village-Billimarkundi, Tehsil-Obra, District- Sonbhadra, U.P.,
M/s Shri Mahadev Enterprises, Proposed Project of Building Stone (Gitti/ Boulder (Dolo Stone)), in Gata No.- 4949 Kha, Village-Billimarkundi, Tehsil-Obra, District- Sonbhadra,
U.P., (Area : 5.880 ha.)

यह कि Shri Arun Singh Yadav, R/o- Village-Billimarkundi, Tehsil-Obra, District- Sonbhadra, U.P., M/s Shri Mahadev Enterprises, Proposed Project of Building Stone (Gitti/ Boulder (Dolo Stone)), in Gata No.- 4949 Kha, Village-Billimarkundi, Tehsil-Obra, District- Sonbhadra, U.P., (Area : 5.880 ha.) जिसे आगे इकाई कहा जायेगा। उपरोक्त वर्णित स्थल पर इकाई द्वारा खनन का कार्य किया जाता है, जिसके लिये राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किया जाना अनिवार्य है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओओ संख्या 176/2022 अमन चौधरी बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के सुसंगत अंश निम्नवत् है-

"..... is The Director Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time."

यह कि मा० एन.जी.टी. द्वारा पारित उपरोक्त आदेश के अनुपालन में राज्य बोर्ड के पत्र दिनांक 20.10.2023 के माध्यम से आपके खनन पट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। उक्त संदर्भित कारण बताओ नोटिस दिनांक 20.10.2023 में दी गयी अवधि व्यतीत हो जाने के उपरान्त भी इकाई द्वारा उक्त संदर्भित कारण बताओ नोटिस का कोई प्रतिउत्तर नहीं दिया गया और न ही राज्य बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किये जाने के संबंध में निवेश मित्र पोर्टल पर आवेदन किया गया है। इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 का उल्लंघन है। उक्त के दृष्टिगत जनहित एवं जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि आपकी इकाई के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेष्य में वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरुद्ध निम्न बन्दी आदेश निर्गत किये जाते हैं-

1. आपकी इकाई के समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द किया जाता है।
2. सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपकी इकाई को मिलने वाली खनन अनुज्ञा/पट्टा तथा पर्यावरणीय स्वीकृति को तत्काल प्रभाव से निरस्त कर दें।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भू-तत्त्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
2. सदस्य सचिव, राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, पर्यावरण निदेशालय, विनित खण्ड, गोमती नगर, लखनऊ।
3. जिलाधिकारी, सोनभद्र।
4. पुलिस अधीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस आयुक्त सोनभद्र।
5. जिला खान अधिकारी, सोनभद्र।
6. मुख्य पर्यावरण अधिकारी, नोडल आई.टी., उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Owner
 OMAX MINERALS PVT. LTD.
 H.No. 62 Transport Nagar Korba Chhattisgarhi -495677

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/76266/2021 dated 28 Apr 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001UP189507 |
| 2. File No. | 7056-6747 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Area 2.20 Ha Gitti - Boulder (Dolostone) Mining Project At Arajai No. 4478 CHHA Village- Billi Markundi, Tehsil- Obra , District- Sonbhadra, Uttar Pradesh. |
| 7. Name of Company/Organization | OMAX MINERALS PVT. LTD. |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 21 Feb 2022 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/07/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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 and Virtuous Environmental Single-Window Hub)*





Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/76266/2021 & SEIAA, U.P File no- 7056/6747

Sub: Environmental Clearance for Proposed Gitti, Boulder (Dolo stone) at Arazi No.4478 Chha,Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 2.20 ha.), M/s Omax Minerals Pvt. Ltd.

Dear Sir,

This is with reference to your application / letter dated 10-12-2021, 28-12-2021, 28-04-2022, 12-05-2022 on above mentioned subject. The matter was considered by 654th SEAC in meeting held on 13-05-2022 and 618th SEIAA in meeting held on 17-06-2022.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 13-05-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Gitti, Boulder (Dolo stone) at Arazi No.4478 Chha,Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 2.20 ha.), M/s Omax Minerals Pvt. Ltd.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 463/Parya/SEIAA/6747/2021, dated 21/01/2022.
3. The public hearing was organized on 15/04/2022. Final EIA report submitted by the project proponent on 28/04/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/76266/2021
2. File No. allotted by SEIAA, UP	7056/6747
3. Name of Proponent	Shri. Sachin Agarwal (Omax Minerals Pvt. Ltd.).
4. Full correspondence address of proponent and mobile no.	M/S Omax Minerals Pvt Ltd, HIG 07, Sector-2, Shankar Nagar,Raipur, Chhattisgarh Contact Person:: Shri Sachin Agarwal,S/O Sri Shyam Sundar Agarwal R/O H.N. No. 62, Transport Nagar, Korba, Chhattisgarh.
5. Name of Project	Building Stone Gitti - Boulder (Dolostone) Mining Project At Araji No. 4478 Chha Village- Billi Markundi, Tehsil- Obra , District- Sonbhadra, Uttar Pradesh. Area 2.20 Ha
6. Project location (Plot/Khasra/Gata No. / khand No.)	4478 Chha
7. Name of Village	Billimarkundi
8. Tehsil	Obra
9. District	Sonbhadra (U.P.)

10. Name of Minor Mineral	Gitti/Boulder(Dolo Stone)		
11. Sanctioned Lease Area (in Ha.)	2.20 Ha.		
12. Mineable Area (in Ha.)	1.474 Ha (Safety Margin 0.726 Ha.)		
13. Max. & Min mrl within lease area	Maximum & Minimum mRL is 242.0 mRL & 180 mRL respectively.		
14. Pillar Coordinates (Verified by DMO)	PILLER NO.	LATITUDE	LONGITUDE
	A	24° 28'23.62"N	83°1'18.47"E
	B	24° 28'22.01"N	83°1'18.56"E
	C	24° 28'20.11"N	83°1'21.13"E
	D	24° 28'17.00"N	83°1'21.03"E
	E	24° 28'18.54"N	83°1'13.93"E
	F	24° 28'19.80"N	83°1'14.54"E
	G	24° 28'20.44"N	83°1'15.62"E
	H	24° 28'21.94"N	83°1'16.37"E
	I	24° 28'22.40"N	83°1'17.64"E
	J	24° 28'23.65"N	83°1'17.73"E
15. Total Geological Reserves	9,56,492 m ³		
16. Total Mineable Reserve in LOI	70,400 m ³ per year		
17. Total Proposed Production (for 20 year)	14,08,000 m ³		
18. Proposed Production/year	70,400 m ³ per year		
19. Sanctioned Period of Mine lease	20 Year		
20. Proposed production for 20 years as per LOI	14,08,000 m ³ for 20 years		
21. Method of Mining	Opencast/Semi Mechanized		
22. No. of working days	300		
23. Working hours/day	8 hours/day		
24. No. Of workers	Approximately 25 workers		
25. No. Of vehicles movement/day	26 Vehicles movement/day		
26. Type of Land	Government Land		
27. Ultimate Depth of Mining	48 m		
28. Nearest metalled road from site	2.0 km towards North direction from the project site.		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.25 KLD	
	Suppression of dust	3.6 KLD	
	Plantation	0.44 KLD	
	Others (if any)	-	
	Total	4.29 KLD	
30. Name of QCI Accredited Consultant with QCI No And period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/1821/RA0098 Period of Validity- 24-7-2022		
31. Any litigation pending against the project or land in any court	NO		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No-3253/Khanij/2021 Date- 30.9.2021		
33. Details of Lease Area in approved DSR	Sr.No'-1, Letter No'-614/Khanij/2021 Dated- 20/02/2021 & 10/5/22		

	Sr.No'-1, Letter No'-4616/Khanij/2022 Dated- 01/01/22 & 10/5/22
34. Proposed EMP cost	Rs. 12,98,000/-
35. Proposed Total Project cost	Rs 6,49,00,000/-
36. Length and breadth of Haul Road	600 m length and 6.0 m width
37. No. of Trees to be Planted	220
38. Monitoring Period	October , 2021 to December, 2021 (Post-Monsson Season)

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 13-05-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 17-06-2022 and decided to grant the Environmental Clearance to the title project for collection of 70,400 m³ per year lease area of 2.20 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board /Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points

shall be provided and properly maintained.

10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply

with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 15 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall

within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.

13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local District Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.

26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
29. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
30. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
31. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
32. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
33. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
34. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
35. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
36. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
37. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
38. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
39. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
40. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
41. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
42. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
43. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details

of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.

44. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP PCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
45. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
46. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
47. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
48. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
49. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
50. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
51. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
52. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
53. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
54. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.

55. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
56. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
57. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
58. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
59. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
60. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
61. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
62. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
63. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
64. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
65. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times

in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.

66. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
67. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
68. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
69. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
70. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
71. Project Proponent shall explore the possibility of using solar energy where ever possible.
72. Commitment towards CER has to be followed strictly.
73. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
74. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
75. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Sonbhadra.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 7/1/2022 6:36:28 PM



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

163904/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Date: 27/09/2022

To,

M/s

OMAX MINERALS PVT. LTD. (DOLO STONE)

ARAZI NO. 4478 CHHA, (LEASED AREA-2.20 Ha), VILLAGE-BILLI MARKUNDI, TEHSIL-OBRA, DISTRICT-SONBHADRA

Application Id-
17723528

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **OMAX MINERALS PVT. LTD. (DOLO STONE)** located at **ARAZI NO. 4478 CHHA, (LEASED AREA-2.20 Ha), VILLAGE-BILLI MARKUNDI, TEHSIL-OBRA, DISTRICT-SONBHADRA.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA OMAX MINERALS PVT. LTD. (DOLO STONE) **granted for the period from 27/09/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Dolo Stone	70400	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of dolo Stone .			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:-

1. This consent is valid for production of Dolo Stone-70400 Cu Meter/Year by opencast and semi mechanized mining in 2.20 Ha. leased area at ARAZI NO. 4478 CHHA, VILLAGE-BILLI MARKUNDI, TEHSIL-OBRA, DISTRICT-SONBHADRA.

2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. SIA/UP/MIN/76266/2021& SEIAA U.P. dated 01.07.2022 and submit its compliance report to UPPCB.

3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.

4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.

5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.

6. The transportation of the materials and blasting shall be limited to day hours time only.

7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.

8. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.

9. All trucks, tractors used in transportation of dolo stone shall be covered by canvas sheet to prevent dust emission.

10. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.

11. Rain water harvesting system shall be provided to recharge the ground water.

12. The dust suppression measures like water spraying will be done on the haul roads and working areas.

13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.

14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.

15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

16. Consent fees if revised, shall be payable by industry from the date of its applicability.

17. Industry shall comply with the relevant provisions of Environmental Laws.

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation

order.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**RAJENDRA
SINGH**

Digitally signed by
RAJENDRA SINGH
Date: 2022.09.27 12:02:46
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA
SINGH
Date: 2022.09.27 12:03:36 +05'30'

Chief Environmental Officer (circle-2)



संदर्भ सं०

Ref. No H209921/सी-2/वायु-574/का०ब०नो०/24

दिनांक

Date 11/12/24..

सेवा में,

पंजीकृत

मेसर्स ओमेक्स मिनिरल्स प्रा०लि० (डोलो स्टोन),

आराजी नम्बर-4478छ, (क्षेत्रफल-2.20 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा,

जनपद-सोनमद।

यह कि परियोजना मेसर्स ओमेक्स मिनिरल्स प्रा०लि० (डोलो स्टोन), आराजी नम्बर-4478छ, (क्षेत्रफल-2.20 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनमद जिसे आगे परियोजना कहा जायेगा, खनन के कार्य हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-2K के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि क्षेत्रीय अधिकारी, सोनमद के पत्र दिनांक 05.12.2024 एवं 10.12.2024 द्वारा प्रेषित आख्यानसुसार निरीक्षण दिनांक 29.11.2024 के समय माइनिंग परियोजना का संचालन अस्थाई रूप से बन्द पाया गया। निरीक्षण के समय खनन परियोजना में डस्ट सप्रेसन हेतु व्यवस्था स्थापित नहीं पायी गयी एवं माइनिंग स्थल पर वॉटर स्प्रिंकलर की व्यवस्था स्थापित नहीं पायी गयी। उक्त खनन परियोजना में घरेलू वहिस्राव के निस्तारण हेतु सेप्टिक टैंक की व्यवस्था स्थापित नहीं पायी गयी। परियोजना द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति (जल एवं वायु) की शर्तों की अनुपालन आख्या प्रेषित नहीं की गयी है तथा राज्य बोर्ड द्वारा खनन परियोजना को निर्गत सहमति जल एवं वायु आदेश में अधिरोपित शर्तों का पूर्णतयः अनुपालन किया जाता नहीं पाया गया। उक्त खनन परियोजना क्षेत्र में आंशिक वृक्षारोपण पाया गया।

यह कि क्षेत्रीय अधिकारी, सोनमद के पत्र दिनांक 05.12.2024 एवं 10.12.2024 द्वारा परियोजना मेसर्स ओमेक्स मिनिरल्स प्रा०लि० (डोलो स्टोन), आराजी नम्बर-4478छ, (क्षेत्रफल-2.20 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनमद द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति शर्तों का अनुपालन नहीं किये जाने के कारण माइनिंग का कार्य बन्द रखे जाने के सम्बन्ध में माइनिंग परियोजना के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस/निर्देश निर्गत किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न परियोजना मेसर्स ओमेक्स मिनिरल्स प्रा०लि० (डोलो स्टोन), आराजी नम्बर-4478छ, (क्षेत्रफल-2.20 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनमद की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाइन के अनुसार रू० 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायें।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

Atul Singh Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, सोनमद।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनमद को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atul Singh Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-2)

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ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Authorized Person
 M/S BABA KHATU INDUSTRIES
 59- Chakarpuri Paper Mil Colony Near Metro City Nishatganj Mahanagar
 Lucknow -226006

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/76421/2021 dated 02 May 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22B001UP123805 |
| 2. File No. | 7062-6749 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | AREA 1.80 HA GITTI - BOULDER (DOLOSTONE) MINING PROJECT AT ARAJI NO. 4478 CHHA VILLAGE- BILLI MARKUNDI, TEHSIL- OBRA , DISTRICT- SONBHADRA, UTTAR PRADESH. |
| 7. Name of Company/Organization | M/S BABA KHATU INDUSTRIES |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 21 Feb 2022 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/07/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/76421/2021 & SEIAA, U.P File no-7062-6749

Sub: Environmental Clearance for Proposed Gitti-Boulder (Dolostone) Mining at Arazi No.4478 Chha,Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 1.80 ha.).

Dear Sir,

This is with reference to your application / letter dated 11-12-2021, 27-12-2021, 02-05-2022, 17-05-2022 & 21-06-2022 on above mentioned subject. The matter was considered by 655th SEAC in meeting held on 18-05-2022 and 622nd SEIAA in meeting held on 24-06-2022.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 18-05-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Gitti-Boulder (Dolostone) Mining at Arazi No.4478 Chha,Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 1.80 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 464/Parya/SEIAA/6749/2021, dated 21/02/2022.
3. The public hearing was organized on 15/04/2022. Final EIA report submitted by the project proponent on 02/05/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/76421/2021
2. File No. allotted by SEIAA, UP	7062-6749
3. Name of Proponent	M/s Baba Khatu Industries, (Partner Rajeev Kumar Sharma)
4. Full correspondence address of proponent and mobile no.	Address-Ward No-3, Preetnagar, Chopan, District-Sonbhadra, Shri Rajeev Kumar Sharma, S/o Shri Jitendra Sharma. R/O-59,Chakarpuri, Paper Mill colony,Near Metro City, Nishatganj, Mahanagar, Lucknow..
5. Name of Project	Building Stone Gitti - Boulder (Dolostone) Mining Project
6. Project location (Plot/Khasra/Gata No. / khand No.)	4478 Chha
7. Name of Village	Billimarkundi
8. Tehsil	Obra
9. District	Sonbhadra (U.P.)
10. Name of Minor Mineral	Gitti/Boulder(Dolo Stone)
11. Sanctioned Lease Area (in Ha.)	1.80 Ha.

12. Mineable Area (in Ha.)	1.206 Ha (Safety Margin 0.594 Ha.)		
13. Max. & Min mrl within lease area	Maximum & Minimum mRL is 246.0 mRL & 176.1 mRL respectively.		
14. Pillar Coordinates (Verified by DMO)	PILLER NO.	LATITUDE	LONGITUDE
	A	24° 28'25.03"N	83°1'13.16"E
	B	24° 28'24.84"N	83°1'14.84"E
	C	24° 28'23.28"N	83°1'14.84"E
	D	24° 28'23.23"N	83°1'17.68"E
	E	24° 28'22.44"N	83°1'17.64"E
	F	24° 28'21.97"N	83°1'16.35"E
	G	24° 28'20.48"N	83°1'15.60"E
	H	24° 28'19.86"N	83°1'14.55"E
	I	24° 28'18.53"N	83°1'13.93"E
	J	24° 28'19.92"N	83°1'10.93"E
	K	24° 28'20.73"N	83°1'10.96"E
	L	24° 28'20.18"N	83°1'12.76"E
	M	24° 28'21.46"N	83°1'13.18"E
N	24° 28'22.27"N	83°1'11.08"E	
15. Total Geological Reserves	1122478 m ³		
16. Total Mineable Reserve in LOI	57600 m ³ per year		
17. Total Proposed Production (for 20 year)	1152000 m ³		
18. Proposed Production/year	57600 m ³ per year		
19. Sanctioned Period of Mine lease	20 Year		
20. Proposed production for 20 years as per LOI	1152000 m ³ for 20 years		
21. Method of Mining	Open cast Manual/ Semi Mechanized Mining		
22. No. of working days	300		
23. Working hours/day	8 hours/day		
24. No. Of workers	Approximately 25 workers		
25. No. Of vehicles movement/day	21 Vehicles movement/day		
26. Type of Land	Government Land		
27. Ultimate Depth of Mining	36 m		
28. Nearest metalled road from site	1.75 km towards North direction from the project site.		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.25 KLD	
	Suppression of dust	2.10 KLD	
	Plantation	0.36 KLD	
	Others (if any)	-	
Total	2.71 KLD		
30. Name of QCI Accredited Consultant with QCI No And period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/1821/RA0098 Period of Validity- 24-7-2022		
31. Any litigation pending against the project or land in any court	NO		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No-3599/Khanij/2021 Date-25.10.2021		

33. Details of Lease Area in approved DSR	Sr. No: 01 (Annexure no. 01)
34. Proposed EMP cost	Rs. 12,46,000/-
35. Proposed Total Project cost	Rs 7,12,00,000/-
36. Length and breadth of Haul Road	350 m length and 6.0 m width
37. No. of Trees to be Planted	180
38. Monitoring Period	October, 2021 to December, 2021 (Post-Monsson Season)

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 18-5-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 24-06-2022 and decided to grant the Environmental Clearance to the title project for collection of 57600 m³ per year lease area of 1.80 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.

10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to

assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
29. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less

than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.

31. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
32. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
33. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
34. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
35. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
36. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
37. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
38. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
39. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
40. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
41. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
42. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
43. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
44. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.

45. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
46. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
47. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
48. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
49. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
50. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
51. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
52. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
53. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
54. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
55. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.

56. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
57. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
58. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
59. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
60. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
61. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
62. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
63. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
64. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
65. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
66. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
67. Project Proponent shall explore the possibility of using solar energy where ever possible.
68. Commitment towards CER has to be followed strictly.
69. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.

70. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
71. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Sonebhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 7/1/2022 1:43:34 PM



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

210929/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024

Date: 24/06/2024

To,

M/s

BABA KHATU INDUSTRIES

**M/S BABA KHATU INDUSTRIES, ARAZI NO. 4478 CHHA,
VILLAGE BILLI MARKUNDI, TEHSIL OBRA,
SONBHADRA,SONBHADRA,231216**

**Application Id-
26417008**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BABA KHATU INDUSTRIES** located at **M/S BABA KHATU INDUSTRIES, ARAZI NO. 4478 CHHA, VILLAGE BILLI MARKUNDI, TEHSIL OBRA, SONBHADRA,SONBHADRA,231216.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **BABA KHATU INDUSTRIES** granted for the period from **24/06/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Dolo Stone)	57600	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Dolo Stone)			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Dolo Stone)- 57600 Cu Meter/Year by opencast and semi mechanized mining in 1.80 Acre leased area at Arazi No.4478 Chha,Village-Billi markundi, Tehsil-Obra, District- Sonbhadra, U.P.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP123805 dated 01.07.2022, and submit its compliance report to UPPCB.
3. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
4. The proponent shall submitted compliance report of condition imposed in EC within every six month.
5. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
6. The proponent shall establish Water sprinkling arrangement for dust suppression.
7. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
8. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
9. If the lease agreement expires prior to 31.12.2028, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
10. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
11. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
12. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
13. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
14. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Dolo Stone).
15. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
16. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
17. All trucks, tractors used in transportation of Building Stone (Dolo Stone) shall be covered by canvas sheet to prevent dust emission.
18. Water will be sprayed after loading activity (if Building Stone (Dolo Stone) collected could be dry condition)
19. The dust suppression measures like water spraying will be done on the haul roads and working areas.
20. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
21. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
22. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
23. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
24. Consent fees if revised, shall be payable by industry from the date of its applicability.
25. Industry shall comply with the relevant provisions of Environmental Laws.

26. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**Rajendra
Singh** Digitally signed by
Rajendra Singh
Date: 2024.06.28
12:58:43 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

**Rajendra
Singh** Digitally signed by
Rajendra Singh
Date: 2024.06.28
12:58:59 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No: H05469 / सी-2 / एन.जी.टी.सी-66 / बंदी आदेश / 2024

Dated: 10-01-2024

Shri Rajeev Kumar Sharma, R/o- 59- Chakarpuri Paper Mill Colony Near Metro City Nishatganj Mahanagar Lucknow, Uttar Pradesh, Proposed for Mining of Gitti Boulder (Dolo Stone) Mining Lease Area at Arajil No:-4478 Chha, Village-Billmarkundi, Tehsil -Obra District-Sonbhadra, Uttar Pradesh, Area 1.80 ha.

यह कि Shri Rajeev Kumar Sharma, R/o- 59- Chakarpuri Paper Mill Colony Near Metro City Nishatganj Mahanagar Lucknow, Uttar Pradesh, Proposed for Mining of Gitti Boulder (Dolo Stone) Mining Lease Area at Arajil No:-4478 Chha, Village-Billmarkundi, Tehsil -Obra District-Sonbhadra, Uttar Pradesh, Area 1.80 ha. जिसे आगे इकाई कहा जायेगा। उपरोक्त वर्णित स्थल पर इकाई द्वारा खनन का कार्य किया जाता है, जिसके लिये राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 की धारा-21 के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किया जाना अनिवार्य है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 176/2022 अमन चौधरी बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के सुसंगत अंश निम्नवत् है:-

"..... 15 The Director Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time."

यह कि मा० एन.जी.टी. द्वारा पारित उपरोक्त आदेश के अनुपालन में राज्य बोर्ड के पत्र दिनांक 20.10.2023 के माध्यम से आपके खनन पट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। उक्त संदर्भित कारण बताओ नोटिस दिनांक 20.10.2023 में दी गयी अवधि व्यतीत हो जाने के उपरान्त भी इकाई द्वारा उक्त संदर्भित कारण बताओ नोटिस का कोई प्रतिउत्तर नहीं दिया गया और न ही राज्य बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किये जाने के संबंध में निवेश मित्र पोर्टल पर आवेदन किया गया है। इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 की धारा-21 का उल्लंघन है। उक्त के दृष्टिगत जनहित एवं जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि आपकी इकाई के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरुद्ध निम्न बन्दी आदेश निर्गत किये जाते हैं:-

1. आपकी इकाई के समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द किया जाता है।
2. सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपकी इकाई को मिलने वाली खनन अनुज्ञा/पट्टा तथा पर्यावरणीय स्वीकृति को तत्काल प्रभाव से निरस्त कर दें।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि: निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भू-तत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
2. सदस्य सचिव, राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, पर्यावरण निदेशालय, विनित खण्ड, गोमती नगर, लखनऊ।
3. जिलाधिकारी, सोनभद्र।
4. पुलिस अधीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस आयुक्त सोनभद्र।
5. जिला खान अधिकारी, सोनभद्र।
6. मुख्य पर्यावरण अधिकारी, नोडल आई.टी., उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Director

K.D RESOURCES PVT. LTD.

Jabarpatra Gali No-2, New Sarkanda, Bilaspur 495001, Chattisgarh - 495001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/76298/2021 dated 29 Apr 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001UP164590 |
| 2. File No. | 7057-6724 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Area 4.230 Ha Gitti - Boulder (Dolostone) Mining Project At Arajji No. 5593 Ka Khand No- 08 Village- BilliMarkundi, Tehsil- Obra , District-Sonbhadra, Uttar Pradesh. |
| 7. Name of Company/Organization | K.D RESOURCES PVT. LTD. |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 21 Feb 2022 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/07/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*



**State Level Environment Impact Assessment Authority, Uttar Pradesh****Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/76298/2021 & SEIAA, U.P File no- 7057/6724**Sub: Environmental Clearance for Proposed Building Stone Gitti - Boulder (Dolo stone) at Arazi No. 5593 Ka Khand No-8, Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 4.230 ha.), M/s K.D Resources Pvt. Ltd.**

Dear Sir,

This is with reference to your application / letter dated 09-12-2021, 28-12-2021, 29-4-2022, 12-05-2022 on above mentioned subject. The matter was considered by 654nd SEAC in meeting held on 13-05-2022 and 618st SEIAA in meeting held on 17-06-2022.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 13-05-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone Gitti - Boulder (Dolo stone) at Arazi No. 5593 Ka Khand No-8, Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 4.230 ha.), M/s K.D Resources Pvt. Ltd.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 461/Parya/SEIAA/6724/2021, dated 21/02/2022.
3. The public hearing was organized on 15/04/2022. Final EIA report submitted by the project proponent on 29/04/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/76298/2021
2. File No. allotted by SEIAA, UP	7057/6724
3. Name of Proponent	Shri Manish Khushlani (K.D. Resources Pvt. Ltd.)
4. Full correspondence address of proponent and mobile no.	M/s K.D. Resources Pvt. Ltd. A-6 Mool Chandra Complex, Carbala Road, Old Bus Station Bilaspur, Chhatisgarh. Shri Manish Khushlani S/o Shri RajkumarKhushlani R/o Jabarpatra, Gali no. 2, New Sarkanda, Bilaspur, Chhatisgarh.
5. Name of Project	Building Stone Gitti - Boulder (Dolostone) Mining Project
6. Project location (Plot/Khasra/Gata No. / khand No.)	Arazi No-5593 Ka Khand No- 8
7. Name of Village	Billimarkundi
8. Tehsil	Obra
9. District	Sonbhadra (U.P.)
10. Name of Minor Mineral	Gitti/Boulder (Dolo Stone)

11. Sanctioned Lease Area (in Ha.)	4.230 Ha.		
12. Mineable Area (in Ha.)	2.834 Ha (Safety Margin 1.395 Ha.)		
13. Max. & Min mrl within lease area	Maximum & Minimum mRL is 249.5 mRL & 182.1 mRL respectively.		
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
	A	24° 29'14.46"N	83°00'11.61"E
	B	24° 29'21.51"N	83°00'09.89"E
	C	24° 29'21.06"N	83°00'13.23"E
	D	24° 29'19.83"N	83°00'12.98"E
	E	24° 29'19.40"N	83°00'14.86"E
	F	24° 29'19.96"N	83°00'15.08"E
	G	24° 29'19.34"N	83°00'19.31"E
H	24° 29'13.31"N	83°00'17.69"E	
15. Total Geological Reserves	2178590 m ³		
16. Total Mineable Reserve in LOI	1,35,360 m ³ per year		
17. Total Proposed Production (for 20 year)	2707200 m ³		
18. Proposed Production/year	1,35,360 m ³ per year		
19. Sanctioned Period of Mine lease	20 Year		
20. Proposed production for 20 years as per LOI	2707200 m ³ for 20 years		
21. Method of Mining	Open cast Manual/ Semi Mechanized Mining		
22. No. of working days	300		
23. Working hours/day	8 hours/day		
24. No. Of workers	Approximately 30 workers		
25. No. Of vehicles movement/day	50 Vehicles movement/day		
26. Type of Land	Government Land		
27. Ultimate Depth of Mining	48 m		
28. Nearest metalled road from site	2.3 km towards East direction from the project site.		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.30 KLD	
	Suppression of dust	6.0 KLD	
	Plantation	0.84 KLD	
	Others (if any)	-	
Total	7.14 KLD		
30. Name of QCI Accredited Consultant with QCI No And period of validity.	Ind Tech House Consult Certificate No-NABET/EIA/1821/RA0098 Period of Validity- 24-7-2022		
31. Any litigation pending against the project or land in any court	NO		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No-3250/Khanij/2021 Date-30.9.2021		
33. Details of Lease Area in approved DSR	Sr.No 4 Vide Letter No- 1718/Khanij 2021 Dated 17.6.2021 & 10.5.2022		
34. Proposed EMP cost	Rs. 16,78,000/-		
35. Proposed Total Project cost	Rs 4,00,00,000/-		
36. Length and breadth of Haul Road	1000 m length and 6.0 m width		
37. No. of Trees to be Planted	220		
38. Monitoring Period	October , 2021 to December, 2021 (Post-Monsson Season)		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 13-05-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 17-06-2022 and decided to grant the Environmental Clearance to the title project for collection of 1,35,360 m³ per year lease area of 4.230 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board /Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health

aspects.

13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local District Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
29. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
30. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
31. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
32. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
33. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
34. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
35. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

36. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
37. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
38. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
39. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
40. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
41. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
42. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
43. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
44. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP PCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
45. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
46. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
47. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
48. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
49. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
50. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
51. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or

other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

52. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
53. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
54. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
55. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
56. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
57. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
58. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
59. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
60. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
61. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.

62. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
63. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
64. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
65. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
66. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
67. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
68. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
69. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
70. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
71. Project Proponent shall explore the possibility of using solar energy where ever possible.
72. Commitment towards CER has to be followed strictly.
73. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
74. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
75. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Sonbhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 7/1/2022 6:46:14 PM



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

163907/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Date: 27/09/2022

To,

M/s

K.D RESOURCES PVT. LTD. (DOLO STONE)

**ARAZI NO. 5593 KA KHAND No. 8, LEASED AREA-4.230 Ha.,
VILLAGE-BILLI MARKUNDI, TEHSIL-OBRA, DISTRICT-
SONBHADRA**

**Application Id-
17723720**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **K.D RESOURCES PVT. LTD. (DOLO STONE)** located at **ARAZI NO. 5593 KA KHAND No. 8, LEASED AREA-4.230 Ha., VILLAGE-BILLI MARKUNDI, TEHSIL-OBRA, DISTRICT-SONBHADRA.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **K.D RESOURCES PVT. LTD. (DOLO STONE)** granted for the period from **27/09/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Dolo Stone	135360	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of dolo Stone .			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:-

1. This consent is valid for production of Dolo Stone-135360 Cu Meter/Year by opencast and semi mechanized mining in 4.23 Ha. leased area at ARAZI NO. 5593 KA KHAND No. 8, VILLAGE-BILLI MARKUNDI, TEHSIL-OBRA, DISTRICT-SONBHADRA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. SIA/UP/MIN/76298/2021& SEIAA U.P. dated 01.07.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
6. The transportation of the materials and blasting shall be limited to day hours time only.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
9. All trucks, tractors used in transportation of dolo stone shall be covered by canvas sheet to prevent dust emission.
10. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
11. Rain water harvesting system shall be provided to recharge the ground water.
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order,

the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**RAJENDRA
SINGH** Digitally signed by
RAJENDRA SINGH
Date: 2022.09.27 12:08:36
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA
SINGH
Date: 2022.09.27 12:08:49 +05'30'

Chief Environmental Officer (circle-2)



संदर्भ सं०

Ref. No H20990 सी-2/वायु-572/का०ब०नो०/24

दिनांक

Date ...11/12/24...

सेवा में,

पंजीकृत

मेसर्स के०डी० रिसॉसेज प्रा०लि० (डोलो स्टोन),

आराजी नम्बर-5593क, खण्ड नं०-8 (क्षेत्रफल-4.230 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा,

जनपद-सोनभद्र।

यह कि परियोजना मेसर्स के०डी० रिसॉसेज प्रा०लि० (डोलो स्टोन), आराजी नम्बर-5593क, खण्ड नं०-8 (क्षेत्रफल-4.230 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र जिसे आगे परियोजना कहा जायेगा, खनन के कार्य हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-2K के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 05.12.2024 एवं 10.12.2024 द्वारा प्रेषित आख्यानुसार निरीक्षण दिनांक 29.11.2024 के समय माइनिंग परियोजना का संचालन लगभग एक वर्ष से अस्थायी रूप से बन्द है। निरीक्षण के समय खनन परियोजना में डस्ट सप्रेशन हेतु व्यवस्था स्थापित नहीं पायी गयी एवं माइनिंग स्थल पर वॉटर सिंप्रकलर की व्यवस्था स्थापित नहीं पायी गयी। उक्त खनन परियोजना में घरेलू वहिस्राव के निस्तारण हेतु सेप्टिक टैंक की व्यवस्था स्थापित नहीं पायी गयी। परियोजना द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति (जल एवं वायु) की शर्तों की अनुपालन आख्या प्रेषित नहीं की गयी है तथा राज्य बोर्ड द्वारा खनन परियोजना को निर्गत सहमति जल एवं वायु आदेश में अधिरोपित शर्तों का पूर्णतयः अनुपालन किया जाता नहीं पाया गया। उक्त खनन परियोजना क्षेत्र में आंशिक वृक्षारोपण पाया गया।

यह कि क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 05.12.2024 एवं 10.12.2024 द्वारा परियोजना मेसर्स के०डी० रिसॉसेज प्रा०लि० (डोलो स्टोन), आराजी नम्बर-5593क, खण्ड नं०-8 (क्षेत्रफल-4.230 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति शर्तों का अनुपालन नहीं किये जाने के कारण माइनिंग का कार्य बन्द रखे जाने के सम्बन्ध में माइनिंग परियोजना के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस/निर्देश निर्गत किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न परियोजना मेसर्स के०डी० रिसॉसेज प्रा०लि० (डोलो स्टोन), आराजी नम्बर-5593क, खण्ड नं०-8 (क्षेत्रफल-4.230 हेक्टेयर), ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गार्डलार्डन के अनुसार रू० 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायें।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

Atul K. Yadav

मुख्य पर्यावरण अधिकारी (वृत्त-2)

ofc

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atul K. Yadav

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791

State Level Environment Impact Assessment Authority, Uttar Pradesh

114

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar
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Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Date: 10 November, 2014

Ref. No. 1756/Parya/SEAC/2146/JDCA(S) /2014

To,

Sri Suresh Chandra Giri,
S/o Sri Keshav Giri
C/o Rajeev Kumar Sharma
Hydel Colony, Post-Chopan,
Sonebhadra, Uttar Pradesh-231205

Sub: **Regarding Environmental Clearance for proposed Stone Mining Project at Gata No-7407 Ka, Village-Billi Markundi, Tehsil-Robertsganj, Sonebhadra, U.P. (Leased Area-1.87 Acres)**

Dear Sir,

Please refer to your letter dated 07/03/2014, undated letter received in this office on 25/04/2014, 03/07/2014, 20/07/2014, 11/08/2014 and letter dated 22/08/2014 addressed to the Chairman/Secretary SEAC, Directorate of Environment, Lucknow. The Committee considered the matter in its meeting held on dated 22/08/2014. A presentation was made by the consultant M/s Eko pro Engineers Pvt. Ltd, along with the representatives of the project proponent, through documents, presentation made during meeting dated 22/08/2014 and reply to the queries raised by the SEAC, has informed to SEAC that:

1. The environmental clearance is sought for Dolo Stone Mining project at Gata No- 7407 Ka, Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra, Uttar Pradesh (Leased area-1.87 acres).
2. Mining Lease area was granted to the applicant from 21/06/1996 to 20/06/2006. Presently, renewal of the same lease is applied to mining department. Mining Department's letter no. 914/86-2014-77/2014 dated 30/06/2014 has been submitted in this regards.
3. 4,000 M3 per year Dolo Stone collections are proposed.
4. The mining plan has been prepared by Shri B.D. Shukla (RQP No.-RQP/DDN/169/2006/A).
5. The water requirement will be limited to 3.5 KLD from borewell.
6. During operation the maximum no. of workers will not be more than 20.
7. A Google map showing Ariel distances of critically polluted areas of District-Sonebhadra from the project site has been submitted which shows that the project site is beyond 05 K.M. from any critical areas as identified by MoEF in District-Sonebhadra. Hence the project activities are not covered under general conditions.
8. The mining will be opencast type and carried out semi mechanized.
9. The ultimate depth of mining will be restricted to 20 m/ water level, whichever is less. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
10. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
11. Regarding the project no litigation is pending in any court.
12. The Project proposal falls under category – 1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 22/08/2014) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 15/10/2014) has decided to grant the Environmental Clearance to this project proposal subject to effective implementation of the following general and specific conditions:

General Conditions:

1. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
2. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
3. Mining and loading shall be done only within day hours time.
4. No mining shall be carried out in the safety zone of any bridge and/or embankment.
5. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
6. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
7. Parking of vehicles should not be made on public places.
8. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
9. No wildlife habitat will be infringed.
10. It shall be ensured that there is no fauna dependant on the areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
11. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
12. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of mining.
13. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
14. Dispensary facilities for first-aid shall be provided at site.
15. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
16. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
17. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
18. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
19. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
20. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
21. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.

22. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
23. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
24. Project Proponent shall explore the possibility of using solar energy wherever possible.
25. Under social corporate responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
26. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
27. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
28. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
29. The proponent shall observe every 15 day for nesting of any species in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
30. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
31. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
32. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
33. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
34. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on site or along road side (Avenue Plantation).
35. Debris from the site will be collected and stored at secured place and may be utilized at proper place.
36. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
37. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

38. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.com> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow.
39. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
40. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
41. Any appeal against this environmental clearance shall lie with the National Green Tribunal Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

Specific conditions

1. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
2. The Environmental clearance will be co-terminus with the mining lease period.
3. ID proof of project proponent shall be submitted within 15 days.
4. A CSR plan with minimum Rs. 01 lakh should be drawn up and submitted.
5. Fast growing trees with wide canopy should be preferred for mandatory plantation around the mining site.
6. For drilling and blasting, separate permission shall be sought from the competent Authority.
7. This clearance is limited for mining activity only. No other activity like crushing or washing or any other processing shall be allowed under this clearance.
8. Provision for first aid help should be mandatorily made at the site.
9. The Environmental clearance will be co-terminus with the mining lease period
10. Environmental clearance is subject to obtaining forest clearance under Forest (Conservation) Act, 1980 as applicable.
11. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submitted to the SEIAA.
12. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
13. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised. Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
14. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
15. Blast vibration study shall be carried out and report submitted to the UPPCB/SEIAA.
16. Personnel exposure monitoring for dust shall be carried out for the workers and records maintained.
17. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages, due to mining activity shall be submitted to the Regional office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.

18. Rain water harvesting shall be undertaken to recharge the ground water source. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.
19. Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
20. Trenches/garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
21. Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
22. Ground water in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.
24. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.
25. Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
26. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis.
27. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.
28. Adequate plantation shall be raised in the ML area, haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall

- also form a part of afforestation programme besides tree plantation. The density of the trees shall not be less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.
29. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year – pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
 30. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.
 31. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the Tailing Dam (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.
 32. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of ores and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. Transportation of ore shall be done only during day time. The vehicles transporting ores shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of ores for transportation shall be committed. The trucks transporting ore shall not pass through wild life sanctuary.
 33. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
 34. Action plan for implementation with respect to suggestions/improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months.
 35. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO. Ministry of Environment & Forests & SEIAA UP, 5 years in advance of final mine closure for approval.
 36. Solid waste material viz, gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
 37. Issues raised during public hearing must be strictly complied during operation phase.
 38. Project proponent should maintain a register for information on (a) Quantity of material excavated/collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.
 39. In case project falling within 10 Km. area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even if eco-sensitive zone (ESZ) has not been earmarked.
 40. Project does not fall under any buffer zone of no-development as declared /identified under any law.
 41. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, GoI, Lucknow every year.
 42. The finished products will be boulder and khanda. No further processing of stone blast/Gitti will be done at site and the mining will be done manually.

43. The permission will have to be taken from DM before blasting the mine, amount of dynamite to be used and time of blast to be announced as per provision in the rules.
44. Plantation of species of trees like babool, shoe babool and awla is to be done.
45. Provision of first aid is to be made and all the labors should be insured.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Encl: as above




(J. S. Yadav)

Member Secretary, SEIAA

No. _____ /Parya/SEAC/2146/JDCA(S)/2014 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Sonebhadra, U.P.
6. Director, Geology and Mining, Govt. of U.P.
7. Deputy Director, Regional Office, Environment Directorate, Varanasi.
8. Copy for Web Updation/Guard File.



(Dr. R.K. Sardana)

Director (I/c)/Secretary SEAC
Directorate of Environment, U.P.



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
148298/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/202
2

Dated : 11/02/2022

To ,

Shri SURESH CHANDRA GIRI
M/s SHRI SURESH CHANDRA GIRI (DOLO STONE)
GATA NO. 7407 KA, VILLAGE-BILLI MARKUNDI, TEHSIL-ROBERTSGANJ, DISTRICT-
SONBHADRA,SONBHADRA,231216
SONBHADRA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHRI SURESH CHANDRA GIRI (DOLO STONE)

Reference Application No. 14830632

Dated : 11/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHRI SURESH CHANDRA GIRI (DOLO STONE). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 10/02/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

**AJAY
KUMAR
SHARMA**

Digitally signed by
AJAY KUMAR
SHARMA
Date: 2022.02.11
20:25:45 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

AJAY KUMAR SHARMA
Chief Environmental Officer (circle-2)
SHARMA

Digitally signed by
AJAY KUMAR SHARMA
Date: 2022.02.11
20:26:40 +05'30'

U.P. Pollution Control Board

Dated : 11/02/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-4000 Cu Meter/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of dolo Stone .			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Dolo Stone-4000 Cu Meter/Year by opencast and semi mechanized mining in 1.87 Acre leased area at Arazi No. 7407Ka Village-Billi Markundi, Tehsil-Robertsganj, District-Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 1756/Parya/SEAC/2146/JDCA/2014 dated 10.11.2014 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
6. The transportation of the materials and blasting shall be limited to day hours time only.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
9. All trucks, tractors used in transportation of dolo stone shall be covered by canvas sheet to prevent dust emission.
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

**AJAY KUMAR
SHARMA**

For and on behalf of U.P. Pollution Control Board.

Digitally signed by
AJAY KUMAR SHARMA

Date: 2022.02.11

2022.02.11 05:30'

Chief Environmental Officer (circle-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 148300/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2022

Dated : 11/02/2022

To ,

Shri SURESH CHANDRA GIRI
M/s SHRI SURESH CHANDRA GIRI (DOLO STONE)
GATA NO. 7407 KA, VILLAGE-BILLI MARKUNDI, TEHSIL-ROBERTSGANJ, DISTRICT-SONBHADRA,SONBHADRA,231216
SONBHADRA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHRI SURESH CHANDRA GIRI (DOLO STONE)

Reference Application No :14830684

Dated :11/02/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SHRI SURESH CHANDRA GIRI (DOLO STONE) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 10/02/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**AJAY
KUMAR**

Digitally signed
by AJAY KUMAR
SHARMA

Date: 2022.02.11

For and on behalf of U.P. Pollution Control Board

SHARMA 20:30:14 +05'30'

Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

**AJAY KUMAR
SHARMA**

Digitally signed by
AJAY KUMAR SHARMA

Date: 2022.02.11

20:30:39 +05'30'

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHRI SURESH CHANDRA GIRI (DOLO STONE) vide

Consent Order No. 14830684/ Water

Dated : 11/02/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-4000 Cu Meter/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	2.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Dolo Stone-4000 Cu Meter/Year by opencast and semi mechanized mining in 1.87 Acre leased area at Arazi No. 7407Ka Village-Billi Markundi, Tehsil-Robertsganj, District-Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 1756/Parya/SEAC/2146/JDCA/2014 dated 10.11.2014 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
6. Rain water harvesting system shall be provided to recharge the ground water.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD.
10. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
11. Washing process of minerals shall not be permitted.
12. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. Consent fees if revised, shall be payable by industry from the date of its applicability.
14. Industry shall comply with the relevant provisions of Environmental Laws.
15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

**AJAY KUMAR
SHARMA**

For and on behalf of U.P. Pollution Control Board,

Digitally signed by
AJAY KUMAR SHARMA
Date: 2022.02.11
26:31:11 +05'30'

Chief Environmental Officer (circle-2)



संदर्भ सं०

Ref. No

H20992-1 सी-21 वायु-571/का०ब० नो०/24

दिनांक

Date 11/12/24

सेवा में,

पंजीकृत

मेसर्स सुरेश चन्द्र गिरी (डोलो स्टोन),

गाटा नम्बर-7407क, ग्राम-बिल्ली-मारकुण्डी, तहसील- राबर्ट्सगंज,
जनपद-सोनभद्र।

यह कि परियोजना मेसर्स सुरेश चन्द्र गिरी (डोलो स्टोन), गाटा नम्बर-7407क, ग्राम-बिल्ली-मारकुण्डी, तहसील- राबर्ट्सगंज, जनपद-सोनभद्र जिसे आगे परियोजना कहा जायेगा, खनन के कार्य हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-2K के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 05.12.2024 एवं 10.12.2024 द्वारा प्रेषित आख्यानुसार निरीक्षण दिनांक 29.11.2024 के समय माइनिंग परियोजना का संचालन अस्थाई रूप से बन्द पाया गया। निरीक्षण के समय खनन परियोजना में उक्त खनन परियोजना में घरेलू वहिष्ठाव के निस्तारण हेतु सेप्टिक टैंक की व्यवस्था स्थापित नहीं पायी गयी। राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति (जल एवं वायु) की शर्तों की अनुपालन आख्या प्रेषित नहीं की गयी है तथा राज्य बोर्ड द्वारा खनन परियोजना को निर्गत सहमति जल एवं वायु आदेश में अधिरोपित शर्तों का पूर्णतयः अनुपालन किया जाता नहीं पाया गया। उक्त खनन परियोजना क्षेत्र में आंशिक वृक्षारोपण पाया गया।

यह कि क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 05.12.2024 एवं 10.12.2024 द्वारा परियोजना मेसर्स सुरेश चन्द्र गिरी (डोलो स्टोन), गाटा नम्बर-7407क, ग्राम-बिल्ली-मारकुण्डी, तहसील- राबर्ट्सगंज, जनपद-सोनभद्र द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति शर्तों का अनुपालन नहीं किये जाने के कारण माइनिंग का कार्य बन्द रखे जाने के सम्बन्ध में माइनिंग परियोजना के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस/निर्देश निर्गत किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न परियोजना मेसर्स सुरेश चन्द्र गिरी (डोलो स्टोन), गाटा नम्बर-7407क, ग्राम-बिल्ली-मारकुण्डी, तहसील- राबर्ट्सगंज, जनपद-सोनभद्र की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गार्डलाईन के अनुसार रू० 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायें।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

Atulush Yadav

मुख्य पर्यावरण अधिकारी (वृत्त-2)

o/c

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atulush Yadav

मुख्य पर्यावरण अधिकारी (वृत्त-2)

T.C. 12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.com

Website : www.uppcb.com

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,

लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.com

वेबसाइट : www.uppcb.com



District Level Environment Impact Assessment Authority, Sonbhadra

Office of the District Magistrate, Sonbhadra

Fax: 05444-224566 E-mail: deiaasonbhadra@gmail.com

Ref. No. 19 /Parya/DEIAA/SBR/2016

Date: 18/05/2016

To,

M/s Balaji Stone Works
 Partner Sri Mohd. Shabeer Khan
 S/o Late Sri Sageer Khan
 R/o-Avkash Nagar, Chopan, Teh.-Robertsganj,
 District-Sonebhadra, U.P.



Sub: Regarding Environmental Clearance for proposed Dolostone Mining Project at Gata No. 4860 Ka & 4810 Village-Billi Markundi, Tehsil-Robertsganj, Sonbhadra, U.P. (Leased Area-2.56 Acres)

Dear Sir,

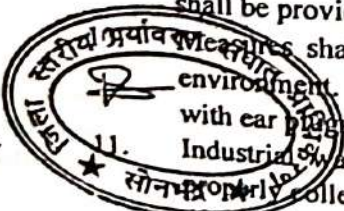
Please refer to your letter dated 15/04/2016 addressed to the Chairman/Secretary, DEIAA, Sonbhadra. The District Level Committee considered the matter in its meeting held on dated 29-04-2016. A presentation was made by the consultant M/s Ind Tech House Consult, Rohini, Delhi, along with the representative of the project proponent, through documents, presentation made during meeting dated 29/04/2016 and reply to the queries raised by the DEIAA SBR, has informed to DEIAA SBR that:

1. The environmental clearance is sought for Dolostone Mining project at Gata No. 4860 Ka & 4810 Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra, Uttar Pradesh (Leased area-2.56 acres).
2. Mining Lease area was granted by District Magistrate, Sonbhadra vide letter no.-1419/खनिज/2015 दिनांक 04.01.2016
3. 20,000 Cubicmeter Dolostone is proposed to mine annually according to approved mining plan and validity of mining plan is valid up to 5 years from the date of deed execution.
4. The water requirement will be limited to 0.90 KLD from water tanker and borewells for drinking, 3.20 KLD for sprinkling on haulage route for dust suppression and 0.10 KLD for plantation and others.
5. During operation the maximum no. of workers will not be more than 20.
6. The Project activity are not covered under general conditions, because its belong to B2 Category, under MoEF notification dated 15/01/2016 and 20/01/2016.
7. The mining will be opencast type and carried out semi mechanized.
8. The ultimate depth of mining will be restricted to 30 mtr/water level, whichever is less.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. Regarding the project no litigation is pending in any court.
11. This project does not attract any of the general conditions applicable on mining project specified in EIA Notification 14/09/2006.

12. The Project proposal falls under B2 Category of MoEF Notification dated 29/04/2016 and 20/01/2016. Based on the above said project, the District Level Environmental Impact Assessment Authority (meetings held on dated 29/04/2016) has granted the Environmental Clearance to this project proposal subject to implementation of the following general and specific conditions:

General Conditions

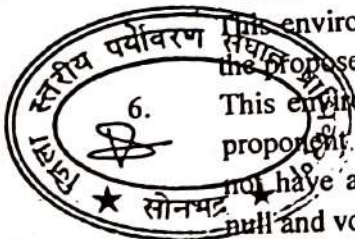
1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA, SBR will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.2009.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personal working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportations of the materials shall be limited to day hours time only.



15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the Concerned authorities and the date of start of land development work.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
19. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA, SBR. on 1st June and 1st December of each calendar year.
20. The DEIAA, SBR may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions

1. Norms of Transport Department/PWD shall be strictly followed during transportation of minerals.
2. haul road shall be made motorable.
3. Forest NOC shall be obtained prior to start of work.
4. Corporate Social Responsibility (CSR) plan along with budgetary provision of 5% of the total cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
5. This environmental Clearance does not create or verify any claim of applicant on the proposed site/activity.
6. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
7. The Environmental clearance will be co-terminus with the mining lease period.
8. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is

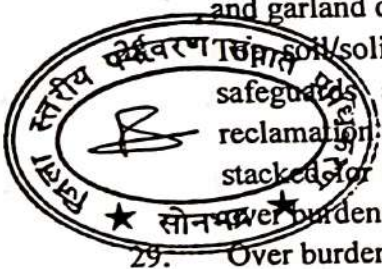


exhausted. Adequate rehabilitation of mined pit shall be completed before ore bearing area is worked for expansion.

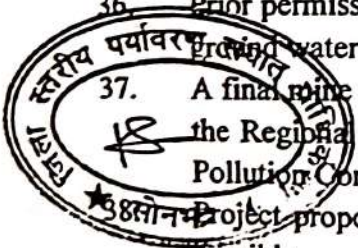
10. Adequate buffer zone shall be maintained between two consecutive ore bearing deposits.
11. Sprinkling of water on haul roads to control dust will be ensured by the proponent.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the DFO/Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation Programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Lucknow and DEIAA SBR every year.
13. Blast vibration study shall be conducted and a observation report submitted to the the Regional Office, MoEF, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
16. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be block topped.
17. Rain water harvesting shall be undertaken to recharge the ground water source.
18. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Lucknow, UP Pollution Control Board and DEIAA SBR within six months and thereafter every year from the next consequent year.
19. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantation of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls. Trenches/garland drains shall be constructed at foot of dumps and coco filters shall be installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
21. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.



22. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly.
24. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
25. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
26. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
27. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
28. Top soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
29. Over burden (OB) shall be stacked at earmarked dump site (s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35° . The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
30. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR on six monthly basis.



- 31. Slope of the mining bench and ultimate pit limit shall be as per the mine plan approved by Indian Bureau of Mines.
- 32. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e.-monsoon (April-May), Monsoon (August-September), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
- 33. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
- 34. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
- 35. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The Vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
- 36. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
- 37. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
- 38. Project proponent shall explore the possibility of using solar energy where ever possible.
- 39. Commitment towards CSR has to be followed strictly.
- 40. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
- 41. Project Proponent has to strictly follow the directions/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.
- 42. The blasting will be done only after getting the permission from the Mining-Department.



You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The Project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The DEIAA SBR/MoEF reserves the right to revoke the environmental clearance, if any conditions stipulated are not implemented to the satisfaction of DEIAA SBR/MoEF. DEIAA SBR may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533 (E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



No. /Parya/DEIAA/SBR/...../2016

(Kailash Singh)

S.D.M. (Sadar),

Member-Secretary,

DEIAA Sonebhadra, U.P.

dated as above.

Copy for information and necessary action to:

- 1- The Principal Secretary, Environment, Govt. of U.P., Lucknow.
- 2- The Principal Secretary, Geology and Mining, Govt. of U.P., Lucknow .
- 3- Director, Environment, Bibhuti Khand, Gomati Nagar, Lucknow.
- 4- Director, Geology and Mining, Lucknow.
- 5- District Magistrate, Sonebhadra.
- 6- Divisional Forest Officer, Sonebhadra .
- 7- Divisional Forest Officer, Kaimur Wild Life, Mirzapur.
- 8- Additional District Magistrate, Sonebhadra .
- 9- Sub Divisional Magistrate (Sadar), Sonebhadra.
- 10- Regional Pollution Control Officer, Sonebhadra.
- 11- District Mining Officer, Sonebhadra.
- 12- NIC Sonebhadra to upload on website.

(Kailash Singh)

S.D.M. (Sadar),

Member-Secretary,

DEIAA Sonebhadra, U.P.



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
118848/UPPCB/Sonebhadra(UPPCBRO)/CTO/w
ater/SONBHADRA/2021

Dated : 23/04/2021

To ,

Shri SAQIB KHAN (PARTNER)
M/s M/S BALAJI STONE WORKS
ARAZI NO. 4860 KA AND 4810, VILLAGE BILLI MARKUNDI, TEHSIL- OBRA,
DISTRICT-SONBHADRA,231219
SONBHADRA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. M/S BALAJI STONE WORKS

Reference Application No :11025366

Dated :23/04/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. M/S BALAJI STONE WORKS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 23/04/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**Ajay
Kumar
Sharma** Digitally signed
by Ajay Kumar
Sharma
Date: 2021.04.23
16:47:55 +05'30'

For and on behalf of U.P. Pollution Control Board

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.M/S BALAJI STONE WORKS vide

Consent Order No. 11025366/ Water

Dated : 23/04/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-20000 Cu Meter/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Dolo Stone-20000 Cu Meter/Year by opencast and semi mechanized mining in 2.56 Acres leased area at Gata No. 4860 KA AND 4810, VILLAGE BILLI MARKUNDI, TEHSIL- OBRA, DISTRICT-SONBHADRA,231219, Uttar Pradesh.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 19/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. Rain water harvesting system shall be provided to recharge the ground water.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD.
10. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
11. Washing process of minerals shall not be permitted.
12. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. Consent fees if revised, shall be payable by industry from the date of its applicability.
14. Industry shall comply with the relevant provisions of Environmental Laws.
15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order
16. Proponent shall comply with all the points mentioned in the affidavit dated 05.2.2021 submitted to UPPCB
17. Local residents should be given priority to work in the mining work

Issued with the permission of competent authority .

**Ajay Kumar
Sharma
For and on behalf of U.P. Pollution Control Board .**

Digitally signed by Ajay Kumar
Sharma
Date: 2021.04.23 16:48:13
+05'30'



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
118847/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/202
1

Dated : 23/04/2021

To ,

Shri SAQIB KHAN (PARTNER)
M/s M/S BALAJI STONE WORKS
ARAZI NO. 4860 KA AND 4810, VILLAGE BILLI MARKUNDI, TEHSIL- OBRA,
DISTRICT-SONBHADRA,231219
SONBHADRA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. M/S BALAJI STONE WORKS

Reference Application No. 11025354

Dated : 23/04/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s M/S BALAJI STONE WORKS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 23/04/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ajay Kumar
Sharma

Digitally signed by
Ajay Kumar Sharma
Date: 2021.04.23
16:50:50 +05'30'

For and on behalf of U.P. Pollution Control Board

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

U.P. Pollution Control Board

Dated : 23/04/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-20000 Cu Meter/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Dolo Stone-20000 Cu Meter/Year by opencast and semi mechanized mining in 2.56 Acres leased area at Gata No. 4860 KA AND 4810, VILLAGE BILLI MARKUNDI, TEHSIL- OBRA, DISTRICT-SONBHADRA,231219, Uttar Pradesh.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 19/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
6. The transportation of the materials and blasting shall be limited to day hours time only.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
9. All trucks, tractors used in transportation of dolo stone shall be covered by canvas sheet to prevent dust emission.
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
17. Proponent shall comply with all the points mentioned in the affidavit dated 05.2.2021 submitted to UPPCB
18. Local residents should be given priority to work in the mining work

Issued with the permission of competent authority .

**Ajay Kumar
Sharma**

For and on behalf of U.P. Pollution Control Board .

Digitally signed by Ajay
Kumar Sharma
Date: 2021.04.23 16:51:14
+05'30'



संदर्भ सं०

Ref. No. H20993/सी-2/वायु-573/का०बो०नो०/24

सेवा में,

दिनांक

Date ... 11.12.24...

पंजीकृत

मेसर्स बालाजी स्टोन वर्क्स,
आराजी संख्या-4860क एवं 4810, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा,
जनपद-सोनभद्र।

यह कि परियोजना मेसर्स बालाजी स्टोन वर्क्स, आराजी संख्या-4860क एवं 4810, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र जिसे आगे परियोजना कहा जायेगा, खनन के कार्य हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-2K के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 05.12.2024 एवं 10.12.2024 द्वारा प्रेषित आख्यानुसार निरीक्षण दिनांक 29.11.2024 के समय माइनिंग परियोजना का संचालन अस्थायी रूप से बन्द पाया गया। निरीक्षण के समय खनन परियोजना में डस्ट सप्रेसन हेतु व्यवस्था स्थापित नहीं पायी गयी एवं माइनिंग स्थल पर वॉटर स्प्रीकलर की व्यवस्था स्थापित नहीं पायी गयी। उक्त खनन परियोजना में घरेलू वहिस्त्राव के निस्तारण हेतु सेप्टिक टैंक की व्यवस्था स्थापित नहीं पायी गयी। परियोजना द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति (जल एवं वायु) की शर्तों की अनुपालन आख्या प्रेषित नहीं की गयी है तथा राज्य बोर्ड द्वारा खनन परियोजना को निर्गत सहमति जल एवं वायु आदेश में अधिरोपित शर्तों का पूर्णतयः अनुपालन किया जाता नहीं पाया गया। उक्त खनन परियोजना क्षेत्र में आंशिक वृक्षारोपण पाया गया।

यह कि क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 05.12.2024 एवं 10.12.2024 द्वारा परियोजना मेसर्स बालाजी स्टोन वर्क्स, आराजी संख्या-4860क एवं 4810, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति शर्तों का अनुपालन नहीं किये जाने के कारण माइनिंग का कार्य बन्द रखे जाने के सम्बन्ध में माइनिंग परियोजना के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस/निर्देश निर्गत किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न परियोजना मेसर्स बालाजी स्टोन वर्क्स, आराजी संख्या-4860क एवं 4810, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गार्डलॉइन के अनुसार रू० 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायें।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

Atul Singh Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atul Singh Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
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Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

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Message

Sir,

Please find the attached Reply on behalf of Respondent No.7, U.P.
Pollution Control Board.

With Regards,

(PRADEEP MISRA)

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